

**COMMITTEE**

**2**

**ON**

**GOVERNMENT ASSURANCES  
(2019-2020)**

**(SEVENTEENTH LOK SABHA)**

**SECOND REPORT**

**REQUESTS FOR DROPPING OF  
ASSURANCES  
(NOT ACCEDED TO)**

*Presented to Lok Sabha on.....12-03-2020*



**LOK SABHA SECRETARIAT  
NEW DELHI**

**March, 2020/ Phalguna, 1941 (Saka)**

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\* Implementation Report has since been laid on 11/12/2019

**COMPOSITION OF THE COMMITTEE  
ON GOVERNMENT ASSURANCES\***  
(2019 - 2020)

**SHRI RAJENDRA AGRAWAL**

- Chairperson

**MEMBERS**

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

**SECRETARIAT**

- |    |                             |   |                  |
|----|-----------------------------|---|------------------|
| 1. | Shri Pawan Kumar            | - | Joint Secretary  |
| 2. | Shri Loveskesh Kumar Sharma | - | Director         |
| 3. | Shri S. L. Singh            | - | Deputy Secretary |

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\* The Committee has been constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019

## INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2019-2020), having been authorized by the Committee to submit the Report on their behalf, present this Second Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee (2019-2020) at their sitting held on 11 November, 2019 *inter-alia* considered Memorandum Nos. 02 to 26 containing requests received from the various Ministries/Departments for dropping of pending Assurances and decided to pursue 14 Assurances.

3. At their sitting held on 10<sup>th</sup> February 2020, the Committee (2019-2020) considered and adopted their Second Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this Report.

NEW DELHI;  
06 March, 2020

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16 Phalguna, 1941 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES.**

## REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry find it difficult in implementing the Assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Twenty-Five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of Assurances at their sitting held on 11 November, 2019.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following fourteen Assurances:-

S.No.	SQ/USQ No. & Date	Ministry	Subject
1.	SQ No. 124 (Supplementary by Shri Satyapal Singh, M.P.) dated 03.05.2016	Home Affairs	Suicide by Police Personnel (Appendix-II)
2.	USQ No. 680 dated 26.02.2016	Defence  (Department of Ex-Servicemen Welfare)	Polyclinics under ECHS (Appendix-III)
3.	USQ No. 1963 dated 05.05.2016	Law and Justice  (Department of Justice)	Renaming of High Courts (Appendix-IV)
4.	(i) USQ No. 614 dated 25.02.2010	Law and Justice  (Department of Justice)	(i) Change in the Name of High Court

	(ii) USQ No. 1178 dated 03.03.2011 (iii) USQ No. 3635 dated 15.12.2011  (iv) USQ No. 3601 dated 26.04.2012  (v) USQ No. 2585 dated 28.07.2014  (vi) USQ No. 2536 dated 12.03.2015		(ii) Bombay High Court  (iii) Change in the Name of Bombay High Court  (iv) Changing the Name of Bombay High Court  (v) Nomenclature of Bombay High Court  (vi) Name of High Court (Appendix-V)
5.	USQ No. 1507 dated 26.07.2016	Home Affairs	Construction of Border Roads (Appendix-VI)
6.	USQ No. 1189 dated 03.03.2016	Textiles	Land Scam in NTC  (Appendix-VII)
7.	USQ No. 1197 dated 03.03.2016	Shipping	Dry Ports  (Appendix-VIII)
8.	USQ No. 570 dated 27.04.2016	Railways	New Railway Lines and Doubling of Rail Lines  (Appendix-IX)
9.	SQ No. 110 dated 03.03.2016	Road Transport and Highways	Road Safety (Appendix-X)
10.	USQ No. 3315 dated 06.12.2016	Home Affairs	National Integration Council (Appendix-XI)
11.*	USQ No. 3991 dated 09.12.2016	Defence  (Department of Defence Production)	Ordnance Factories  (Appendix-XII)
12.	USQ No. 3792 dated 09.08.2016	Home Affairs	Amendment in Sedition Law  (Appendix-XIII)

\* Implementation Report has since been laid on 11/12/2019

13.	USQ No. 415 dated 01.12.2015	Environment, Forest and Climate Change	Regulation of Hunting (Appendix-XIV)
14.	USQ No. 521 dated 26.02.2016	Corporate Affairs	Unethical Practices by Companies (Appendix-XV)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 14 Assurances are given in Appendices -II to XV.
5. The Minutes of the sitting of the Committee dated 11 November, 2019, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XVI.
6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II to Appendix-XVI and take appropriate action, for the implementation of the Assurances expeditiously.

NEW DELHI:  
०६ March, 2020  
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16 Phalguna, 1941 (Saka)

**RAJENDRA AGRAWAL,  
CHAIRPERSON,  
COMMITTEE ON GOVERNMENT ASSURANCES.**



**COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)**

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances.

SI No	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	2	USQ No. 304 dated 01.12.2015	Home Affairs		Terrorists Attack
2	3	USQ No. 2638 dated 15.12.2015	Home Affairs		Commission on Centre-State Relations
3	4	SQ No. 62 dated 01.03.2016	Home Affairs		Terrorist Attacks
4	5	SQ No. 124 (Supplementary by Shri Satyapal Singh) dated 03.05.2016	Home Affairs		Sulicide by Police Personnel
5	6	USQ No. 162 dated 24.02.2016	Personnel, Public Grievances and Pensions	Department of Personnel & Training	Strength of IAS Officers
6	7	USQ No. 680 dated 26.02.2016	Defence	Department of Ex-Servicemen Welfare	Polyclinics Under ECHS
7	8	USQ No. 1963 dated 05.05.2016	Law and Justice	Department of Justice	Renaming of High Courts
8	9	(i) USQ No. 614 dated 25.02.2010 (ii) USQ No. 1178 dated 03.03.2011 (iii) USQ No. 3635 dated 15.12.2011 (iv) USQ No. 3601 dated 26.04.2012 (v) USQ No. 2585 dated 28.07.2014 (vi) USQ No. 2536 dated 12.03.2015	Law and Justice	Department of Justice	(i) Change in the Name of High Court (ii) Bombay High Court  (iii) Change in the Name of Bombay High Court (iv) Changing the Name of Bombay High Courts  (v) Nomenclature of Bombay High Court (vi) Name of High Court
9	10	USQ No. 1507 dated 26.07.2016	Home Affairs		Construction of Border Roads
10	11	USQ No. 1189 dated 03.03.2016	Textiles		Land Scam in NTC
11	12	USQ No. 1197 dated 03.03.2016	Shipping		Dry Ports

12	13	(i) USQ No. 3914 dated 21.03.2013 (ii) USQ No. 5238 dated 14.08.2014	Minority Affairs		(i) Violation of Sharia Application Act, 1936 (ii) Sharia Application Act
13	14	USQ No. 2685 dated 10.05.2016	Home Affairs		Extension of Sixth Schedule
14	15	SQ No. 365 dated 20.04.2015	Railways		Transport Logistics in Railways
15	16	USQ No. 570 dated 27.04.2016	Railways		New Railway Lines and Doubling of Rail Lines
16	17	SQ No. 110 dated 03.03.2016	Road Transport and Highways		Road Safety
17	18	USQ No. 999 dated 02.03.2016	Communications	Department of Telecommunications	Violation of Licensing Norms
18	19	USQ No. 1034 dated 22.07.2016	Health and Family Welfare	Department of Health and Family Welfare	Packaged Food
19	20	USQ No. 3315 dated 06.12.2016	Home Affairs		National Integration Council
20	21	USQ No. 3991 dated 09.12.2016	Defence	Department of Defence Production	Ordnance Factories
21	22	USQ No. 1184 dated 25.07.2016	Tribal Affairs		Violation of Forest Right Act
22	23	USQ No. 3792 dated 09.08.2016	Home Affairs		Amendment in Sedition Law
23	24	USQ No. 415 dated 01.12.2015	Environment, Forest and Climate Change		Regulation of Hunting
24	25	USQ No. 521 dated 26.02.2016	Corporate Affairs		Unethical Practices by Companies
25	26	USQ No. 708 dated 21.11.2016	Human Resource Development	Department of Higher Education	Reservation of Seats in AMU

COMMITTEE ON GOVERNMENT ASSURANCES  
(LOK SABHA)

Appendix - II

MEMORANDUM No. 5

Subject: Request for dropping of Assurance given in reply to Supplementary to Starred Question No. 124 dated 03 May, 2016 by Shri Satyapal Singh, MP regarding "Suicide by Police Personnel."

On 03 May, 2016, Shri Venkatesh Babu T.G and Shrimati Supriya Sule, M.Ps., addressed a Starred Question No. 124 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is given in the Annexure.

2. During the discussion, Shri Satyapal Singh, M.P., raised the following Supplementary to Starred Question No. 124 dated 03 May, 2016 to the Minister of Home Affairs:-

"Sir, I am grateful to you for providing me this opportunity of asking the Question. It is a matter of regret that few police personnel commit suicide although Police provides security and self-esteem to the public and it is a matter of huge concern. As the Hon'ble Home Minister said that ensuring internal security is the duty of both State and Union Governments and for the internal security the greatest problem of police personnel, owing to which they commit suicide, is their living condition where they reside. As per the Police Manual. Police Rules mention that cent percent police personnel should get the house to live in, but in most of the States approximately 30% to 50% only have been allotted with houses. All the Government departments perform duty for only 8 hours, whereas police personnel perform duty for 12 to 14 hours. Whether Union government would issue such advisory whereby Modernization Grant is given to all the States so that cent percent accommodation can be granted to the police personnel and their 12 to 14 hours duty can be made of 8 hours."

3. In reply, the Home Minister (Shri Rajnath Singh) stated as follows:-

"As far as the Police personnel are concerned, it is true that the housing level is not satisfactory. I feel that housing level satisfaction needs to be improved and Union Government is considering on this issue very seriously."

4. The above reply was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

5. The Ministry of Home Affairs vide O.M. No. VI-11016/10/2016-PM-I dated 21 July, 2016 have requested to drop the Assurance on the following grounds:-

"That the reply to this Question, complete in all respects, has been placed on the Table of the House. One of the relevant explanations in the reply was that "Police" is State subject. Logical corollary of this is that various facilities of the State police personnel are to be provided by the State Governments. While setting background of the Supplementary Question, Hon'ble Member has elaborated the seriousness of the matter of suicides by State police personnel and according to him poor living conditions of these personnel is a principal cause behind these unfortunate suicides. It was also suggested by the Hon'ble Member that the central Government should give 100% grant so that all police personnel will be provided houses.

In reply, Union Home Minister, while stating that Central Government is aware and concerned about unsatisfactory level of police housing under the State Governments, expressed that the Government is serious about the housing satisfaction level among police personnel. In this regard, it needs to be elaborated that police being State subject, State Governments have to look into the issue. While formulating the present Modernisation of Police Forces Scheme, Central Government has made a provision of funds, under Plan component, meant for construction activities including police housing. However, the actual utilization is decided by respective State Governments as per their priorities. Although, presently there is no allocation made by the Minister of finance under this component, this Ministry is pursuing allocation under the component. Therefore, it is not feasible for Central Government to act beyond its constitutional mandate. On its part, Central Government can only make provision under certain scheme, which it has made in the past and pursuing for such provisions even now despite limited financial resources available with the Central Government. In above context, this Ministry is of the opinion that it does not constitute an Assurance and it is not feasible to fulfill the same. Accordingly, it is

requested to drop the Assurance on the ground that the Minister did not intend to give any such Assurance."

6. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Home Affairs (I/C) have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED: 07/11/2019

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

Amendable

LOK SABHA  
STARRED QUESTION NO. \*124  
TO BE ANSWERED ON THE 3<sup>RD</sup> MAY, 2016/VAISAKHA 13, 1938 (SAKA)

**SUICIDE BY POLICE PERSONNEL**

\*124. **SHRI VENKATESH BABU T.G.:**  
**SHRIMATI SUPRIYA SULE:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether incidents of suicide committed by police personnel have been reported in States and UTs, recently;
- (b) if so, the number of such cases reported during each of the last three years and the current year, gender and State-wise including Delhi police personnel;
- (c) whether the Government has identified the causes/circumstances behind such incidents and if so, the details thereof;
- (d) whether the Government, in coordination with the States, has any proposal to provide adequate and modern arms training and reduce stress and work load of such personnel as well as motivate the lower rung of the police force and if so, the details thereof; and
- (e) the other measures taken by the Government to check such cases in future and improve the working conditions of police personnel along with the steps taken so far for the welfare of police personnel in the country?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS**  
**(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

- (a) to (e): A Statement is laid on the Table of the House.

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**STATEMENT IN REPLY TO THE LOK SABHA STARRED QUESTION NO. 124  
FOR 03.05.2016.**

(a) & (b): 'Police' and 'Law and Order' are State subjects, falling in Entry 1 and 2 of List -II of the Seventh Schedule of the Constitution of India. However, as per data maintained by the National Crime Records Bureau (NCRB), State/Union Territory-wise breakup of number of suicides by police personnel in the calendar years 2012, 2013 and 2014 is at Annexure-I. So far as the Central Armed Police Forces (CAPFs) and Assam Rifles (AR), are concerned, force and gender-wise details of personnel who committed suicide during each of the last three years and the current year are at Annexure-II.

(c): The causative factors in most of the cases were found to be personal and domestic problems such as marital discords, personal enmity, mental illness, depression etc. In few cases the same could be owing to work related stress.

(d) & (e): Since personnel matters of state police are handled by states themselves, the Government of India has no direct role in improving the working conditions and welfare of the state police personnel. However,

Union Government has been advising the State Governments for improving the working conditions of their police personnel and to undertake necessary welfare measures. They have also been advised to put in place an effective mechanism for redressal of personnel grievances and resolution of inter-personal problems and to conduct appropriate sensitization training programmes. Central assistance for better infrastructural facilities at police stations and strengthening of State Government training Institutions is provided to State Police through the Scheme of Modernisation of Police Force. Funds provided for infrastructural development of State Police Force under this scheme also contribute to maintaining morale of the State police personnel. So far as CAPFs/AR are concerned, various measures taken by the Government of India to improve the working conditions and welfare of these police personnel are listed at Annexure-III.

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State/UT wise civil personnel, armed police personnel and other police personnel committed suicides during 2012,2013 & 2014.

Sl. No.	State/UT	2012	2013	2014			Total Police
		Total Police	Total Police	Civil Police	Armed Police	Other Police	
1	Andhra Pradesh	10	11	3	0	0	3
2	Assam	1	0	0	0	0	0
3	Assam	1	0	0	2	0	2
4	Bihar	1	0	0	1	0	1
5	Chhattisgarh	7	4	10	4	1	15
6	Goa	0	1	0	0	1	1
7	Gujarat	6	0	3	2	0	5
8	Haryana	10	0	5	0	1	6
9	Himachal Pradesh	0	0	0	0	0	0
10	Jammu & Kashmir	2	5	3	0	0	3
11	Jharkhand	1	7	0	0	0	0
12	Karnataka	17	16	7	0	0	7
13	Kerala	8	15	6	1	0	9
14	Madhya Pradesh	12	8	14	0	1	15
15	Maharashtra	29	40	32	2	2	36
16	Manipur	0	2	1	4	0	5
17	Meghalaya	0	0	0	0	0	0
18	Mizoram	2	2	0	0	0	0
19	Nagaland	0	1	0	0	0	0
20	Odisha	6	1	0	1	3	4
21	Punjab	3	9	4	0	0	4
22	Rajasthan	4	2	0	0	0	0
23	Sikkim	0	0	1	0	0	1
24	Tamil Nadu	55	31	27	0	0	27
25	Telangana			1	2	0	3
26	Tripura	2	0	0	0	0	0
27	Uttar Pradesh	9	9	4	1	1	6
28	Uttarakhand	0	0	0	0	0	0
29	West Bengal	10	20	1	5	1	7
	TOTAL STATE(S)	196	222	124	25	11	160
30	A & N Islands	4	1	1	0	0	1
31	Chandigarh	3	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0
33	Daman & Diu	1	0	0	0	0	0
34	Delhi UT	10	10	4	0	0	4
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	0	2	0	0	0	0
	TOTAL UT(S)	18	13	5	0	0	5
	TOTAL (ALL INDIA)	214	235	129	25	11	165

Central Armed Police Forces (CAPFs) and Assam Rifles (AR), force and gender-wise details of personnel committed suicide during each of the last three years and the current year is as under:-

Force	Gender	Years				Total
		2013	2014	2015	2016*	
CRPF	Male	38	41	37	6	122
	Female	0	0	1	0	1
BSF	Male	38	46	27	4	115
	Female	0	0	0	1	1
SSB	Male	7	8	8	1	24
	Female	0	0	0	0	0
ITBP	Male	7	8	9	2	26
	Female	0	0	0	0	0
CISF	Male	13	10	15	2	40
	Female	4	1	1	0	6
AR	Male	8	11	11	0	30
	Female	0	0	0	0	0
	Total	115	125	109	16	365

\*\*\*\*\*

Following actions have been taken by the Government to curb suicides among the CAPF personnel in the country :-

- i) Transparent policies pertaining to transfer and leave of CAPFs and AR personnel. The hospitalization period due to injuries while on duty is treated as on duty. Choice of posting is considered to the extent possible after the personnel served in hard area.
- ii) Regular interaction of officers with troops to find out and address their grievances.
- iii) Ensuring adequate rest and relief by regulating the duty hours.
- iv) Improving living conditions for troops, providing adequate recreational/entertainment, sports, communication facilities etc. Crèche facility is also provided at various establishments (where feasible) to facilitate the female employees.
- v) Facility of retention of government accommodation at the place of last posting (for keeping the family) while posted in NE State, J&K and LWE affected areas (except State Capitals).
- vi) Providing better medical facilities, also organizing talks with specialists to address their personal and psychological concerns and organizing Meditation & Yoga routinely for better stress management.
- vii) Adequately compensating the troops deployed in difficult areas.
- viii) Other welfare measures like facility of Central Police Canteen (CPC), scholarship for wards etc. Also air courier service has been provided to CAPF personnel deployed in NE States and J&K as welfare measure.
- ix) Designating retired CAPF personnel as ex-CAPF personnel for better identity and community recognition.
- x) Promotions are released regularly to eligible personnel as & when the vacancies arise. Financial benefits under Modified Assured Career Progression (MACP) are given in case promotions do not take place for want of vacancies at 10, 20 & 30 years of service.

\*\*\*\*\*

(Q. 124)

HON. SPEAKER: Shri Venkatesh Babu T.G. – Not Present

Shrimati Supriya Sule.

SHRIMATI SUPRIYA SULE (BARAMATI): Madam, in the written reply, the hon. Minister has said that they are asking the State Governments to intervene to organize talks and do psychological concerns and help them with mediation and yoga.

Madam, Maharashtra Government did a programme like this. Unfortunately, the Report showed with the help of Psychiatrist Society of India, which voluntarily did this programme, that about 1,000 policemen needed help. After that, there was a newspaper item, which created panic that 'thousand policemen need psychiatric treatment'. So, that entire project was shelved.

So, looking at the numbers, which are quite high of suicides, is this Government looking a personal counseling and making sure that the secrecy of that Report does not leak? It does not mean that they are crazy just because they need a psychiatric treatment? It think, it is a scientific issue.

श्री हरिभाई चौधरी: अध्यक्ष महोदया, माननीय सदस्या ने पर्टिक्युलर महाराष्ट्र राज्य के बारे में कहा है, लेकिन मैं बताना चाहता हूँ कि पुलिस और लॉ एण्ड ऑर्डर राज्य के पास है। फिर भी हम लोग बार-बार एडवाइजरी जारी करते हैं। स्पेशलिस्ट भी रखते हैं। योगा के लिए भी ट्रेनिंग देते हैं। अप्रैल में हमने कम्पटीटली कॉमिर्हिंसिब एडवाइजरी जारी की था। हम लोग पुलिस मॉडर्नाइजेशन से पैसा देते हैं। उसमें हमें कहते हैं कि इनका आवास अच्छा हो, उनकी ट्रेनिंग अच्छी हो। सभी प्रकार के कदम हम उठाते हैं। हमने जो पैरामिलिट्री फोर्सिंग के लिए तो ट्रांस्फर पॉलिसी भी बनाई हुई है। पहले जवान घायल हो जाते थे तो उनको ड्युटी पर

गिना नहीं जाता था। हमारे गृहमंत्री जी ने छत्तीसगढ़ के दौरे बाद यह कहा कि जो जवान घायल होने के बाद अस्पताल में भर्ती होंगे, उनको भी जंघुटी पर गिना जाएगा। अब हम उनका पैसा नहीं काटते हैं। दूसरा, जिसने हार्ड पोस्टिंग की है, उनके लिए बाद में मनपसंद की जगह पर ट्रांसफर के लिए अच्छी पॉलिसी बनाई है। जो हार्ड पोस्टिंग करता है, स्पेशल जंघुटी करता है, उनको 12.5 प्रतिशत ज्यादा पैसा देते हैं। दूसरा, जम्मू कश्मीर और नॉर्थ ईस्ट एरिया में जो रहते हैं, उनको परिवार के साथ रहने की भी छुट्टी देते हैं। राज्यों को उसके लिए पैसे की कमी नहीं होने देते हैं। योगा तो इसलिए कसते हैं कि योगा से मत की शांति रहती है। आत्महत्या के जो कारण आए हैं, उसमें पहला कारण 25 प्रतिशत शादी का कारण है। 15 प्रतिशत पारिवारिक है। नौकरी के स्ट्रेस का कारण 10 प्रतिशत है। जनरली भी पूरे देश में जो प्रतिशत है, वही सब है, 0.001 प्रतिशत सुसाइड होते हैं।

**SHRIMATI SUPRIYA SULE (BARAMATT):** Madam Speaker, my question was not about money. My specific question is, when Psychiatric Society of India is willing to volunteer and help for free, will they send an advisory that where there are individual cases, which need help, there will be secrecy? I am not challenging any of the work. It is complimentary. I said it in my first question also.

So, specifically, will the Government intervene on humanitarian grounds to take help and make sure that this is under secrecy, to keep privacy in psychology and not in money or policy. I am on human angle. My question is very specific.

**HON. SPEAKER:** It is personal counseling.

श्री हरिभाई चौधरी : महोदया, माननीय सदस्या ने जो कहा है, वह राज्य का विषय है तो उसमें राज्य सरकार फैसला करेगी। लेकिन पैरामिलिट्री फोर्स के बारे में कुछ भी होगा तो उसके बारे में जरूर सोचेंगे।

गृह मंत्री (श्री राजनाथ सिंह) : अध्यक्ष महोदया, मैं यह मानता हूँ कि हमारे पुलिस पर्सनल्स की वर्किंग कंडीशन में इंप्रूवमेंट की आवश्यकता है। केंद्र सरकार द्वारा बराबर राज्य सरकारों को एडवाइजरी जारी की जाती है कि उनकी वर्किंग कंडीशंस में इंप्रूवमेंट लाने के लिए कदम उठाए जाएं। उनकी वर्किंग कंडीशंस को इंप्रूव करने के लिए, क्या-क्या कदम राज्यों को चठाने चाहिए यह सुझाव भी समय-समय पर केंद्र सरकार द्वारा दिए जाते हैं। साथ ही जहां तक उनकी पर्सनल प्रॉब्लम्स हैं, उसके लिए आपने पर्सनल काउंसलिंग की बात कही है। पर्सनल काउंसलिंग के सिस्टम को और डेवलप किया जाना चाहिए, पर्सनल काउंसलिंग को और अधिक इफेक्टिव बनाया जाना चाहिए, इस संबंध में भी एडवाइजरी सेंट्रल गवर्नमेंट के द्वारा जारी की गई है।

(j1/1140/cs-smn)

अध्यक्ष महोदया, सुसाइड के बारे में मैं यह बताना चाहूंगा कि ऐसा नहीं है कि केवल पुलिस डिपार्टमेंट में काम करने वाले पुलिस पर्सनल्स ही बड़ी संख्या में सुसाइड करते हैं, बल्कि जनरल टेंडेसी इस देश में जो सुसाइड करने की है, तो कमोबेश पर्सेंटेज यही है। लेकिन फिर भी इनकी वर्किंग कंडीशन में इंप्रूवमेंट लाकर इनको अन्य सुविधायें मुहैया कराकर हम लोग इनकी स्थिति में सुधार लाने की कोशिश कर रहे हैं। जैसे ब्यूरो ऑफ पुलिस रिसर्च एंड डेवलपमेंट के द्वारा भी हम लोग इसकी एक स्टडी करा रहे हैं कि और क्या-क्या इंप्रूवमेंट इनकी वर्किंग कंडीशन में किये जाने चाहिए।

माननीय अध्यक्ष : सत्यपाल सिंह जी। आप तो महाराष्ट्र को भी जानते हैं और जनरल पुलिस को भी जानते हैं।

डॉ. सत्यपाल सिंह (भागपत) : महोदय, आपने प्रश्न पूछने का मौका दिया, इसके लिए मैं आपका बहुत आभारी हूँ।

यह दुर्भाग्य की बात है कि जो पुलिस लोगों को, समाज को और देश को सुरक्षा और प्रतिष्ठा देती है अगर उसके कुछ लोग आत्महत्या करते हैं तो यह सबके लिए बहुत ही घिनौनी विषय है। जैसा कि माननीय गृह मंत्री जी ने कहा है कि राज्य सरकारों के साथ यह

केन्द्र सरकार की भी जिम्मेदारी है कि आंतरिक सुरक्षा को बनाए रखा जाए और आंतरिक सुरक्षा के लिए पुलिस पर्सनल को जो सबसे बड़ी समस्या है, जिसके कारण लोग आत्महत्या है, वह यह है कि उनकी लिविंग कंडीशन, जहाँ उनके मकान हैं, पुलिस मैनुअल, पुलिस रूल यह कहता है कि शत-प्रतिशत लोगों को मकान मिलना चाहिए, लेकिन ज्यादातर राज्यों में लगभग तीस प्रतिशत से पचास प्रतिशत लोगों के पास ही मकान हैं। जितने भी गवर्नमेंट डिपार्टमेंट हैं, वे केवल आठ घंटे की शिफ्ट की ड्यूटी करते हैं, पुलिस पर्सनल 12 से 14 घंटे ड्यूटी करते हैं। क्या भारत सरकार ऐसी कोई एडवाइजरी जारी करेगी कि शत-प्रतिशत या सभी राज्यों को माडर्नाइजेशन ग्रांट देंगे कि शत-प्रतिशत उनको मकान मिलें और जो उनकी शिफ्ट की ड्यूटी है, वह 12-14 घंटे से 8 घंटे हो जाए?

श्री हरिमाई चौधरी : माननीय सदस्य का सुझाव अच्छा है, लेकिन आठ घंटे की ड्यूटी ये देते हैं, परन्तु पुलिस में फोर्स कम है। मैं आँकड़े देकर बता सकता हूँ कि हर स्टेट में कम से कम 24 पैसेंट तक पुलिस की भर्ती होना बाकी है। मैं बता सकता हूँ कि 22 लाख जो जरूरी हैं, उसमें 17 लाख को भर दिया है और खाली जगह 5 लाख 60 हजार है। करीब 24 पैसेंट स्टेट्स में खाली जगह हैं, उसकी वजह से कई बार उन्हें ड्यूटी ज्यादा देनी पड़ती है। हम बार-बार उनको बताते हैं और पुलिस माडर्नाइजेशन का जो पैसा देते हैं, उसमें भी खास तौर पर लिखा है कि पुलिस आवास दीजिए, पुलिस स्टेशन अच्छा रखना है, पुलिस पोस्ट अच्छा रखना है। हमने पिछली 9 सितम्बर को ही खाली जगह भरने के लिए एडवाइजरी किया है।

श्री राजनाथ सिंह : महोदया, वैसे यह सच है कि जहाँ तक पुलिस पर्सनल्स का प्रश्न है, हाउसिंग सैटिस्फैक्शन लेवल संतोषजनक नहीं है। मैं यह महसूस करता हूँ कि हाउसिंग सैटिस्फैक्शन लेवल को और अधिक इन्स्यूव करने की आवश्यकता है और इस सम्बन्ध में केन्द्र सरकार बहुत ही गम्भीरतापूर्वक विचार कर रही है। जहाँ तक राज्यों का प्रश्न है, राज्य सरकारें भी इस सम्बन्ध में कोई फैसला कर सकती हैं। मुझे सदन को यह जानकारी देते हुए बेहद खुशी है कि कुछ राज्यों ने इस हाउसिंग सैटिस्फैक्शन लेवल को और अधिक इन्स्यूव करने की दिशा में काफी प्रभावी कदम उठाए हैं।

श्री मल्लिकार्जुन खड्गे (गुलबर्गा) : यह समस्या हर जगह है, खासकर के पुलिस मॉडर्नाइजेशन के लिए सरकार लास्ट टाइन भी बहुत कम बजट रखा था, सिर्फ 865 करोड़ ऐसा कुछ रखी है। अगर मॉडर्नाइजेशन में कम पैसा होता है तो हाउसिंग के लिए, क्लिक्स के लिए, इक्विपमेंट्स के लिए इन सब चीजों में कमी आती है। पहले एक स्कीम थी, जब एल.के.आडवाणी साहब होम मिनिस्टर थे, उस वक्त एक स्कीम थी कि सेन्ट्रल गवर्नमेंट 75 परसेंट और 25 परसेंट स्टेट गवर्नमेंट जो देते हैं, उनको मैक्सिमम ग्रांट दिया जाता था हाउसिंग में, इक्विपमेंट में, क्लिक्स और अन्य दूसरी चीजों के लिए।

(kl/1145/hcb/mmn)

इस बार कम से कम जो स्टैंडिंग कमेटी ऑन होम है, वह जो रिकमेंड करती है, क्या आप उतना पैसा रखेंगे ताकि स्टेट गवर्नमेंट को भी इससे फायदा हो और आपको भी लॉ-एंड-आर्डर मेन्टेन करने के लिए बहुत कुछ इससे फायदा हो? क्या यह आप करेंगे?

श्री राजनाथ सिंह : माननीय अध्यक्ष महोदया, एक तो माननीय सदस्य को मैं यह जानकारी देना चाहता हूँ कि पुलिस मॉडर्नाइजेशन का जो फंड होता है, उससे हाउसिंग का कोई प्रोग्राम स्टेट गवर्नमेंट चलाती हों, ऐसा नहीं होता है। ... (व्यवधान)

श्री मल्लिकार्जुन खड्गे (गुलबर्गा) : आप पिछले लोगों से पूछिए। आडवाणी साहब भी यहाँ बैठे हैं। फुड फॉर वर्क में आपने ही पैसे दिये। ... (व्यवधान)

माननीय अध्यक्ष : इन टोटो यह मॉडर्नाइजेशन के लिए होता है।

... (व्यवधान)

श्री राजनाथ सिंह : केवल हाउसिंग के लिए नहीं दिया जाता। हो सकता है कि स्टेट गवर्नमेंट्स उसको यूटिलाइज़ करती हों, लेकिन पुलिस मॉडर्नाइजेशन का फंड इस परपज से एलोकेट नहीं किया जाता है।

जहाँ तक सीएपीएफ का, पैरा मिलिट्री फोर्स का प्रश्न है, 2013 में लगभग 21 हजार हाउसेज़ की सँवधान दी गई है और 2014 में 13 हजार हाउसेज़ के कंस्ट्रक्शन की



संवर्धन दी गई है और 2015-16 में भी हम लोग कुछ और हाउसेज की कंस्ट्रक्शन की संवर्धन दे रहे हैं।

माननीय अध्यक्ष : सिंह साहब, आप लोगों ने तो इस पर काम किया हुआ है?

श्री आर.के.सिंह (आरा) : मैं सिर्फ एक फ़ैक्ट क्लैरिफ़ाई कर देता हूँ। पुलिस मॉडर्नाइजेशन स्कीम में हाउसिंग भी एक कंपोनेंट था जिसमें केन्द्र सरकार भी राशि देती थी और राज्य सरकार भी राशि देती थी। वह शायद केन्द्र सरकार ने बंद कर दी है चूंकि केन्द्र सरकार से राज्य सरकारों को जो शेयर्स ऑफ टैक्सेज दिये जाते हैं, उसमें बढ़ोतरी कर दी गई है। राज्य सरकार से कहा गया है कि आप अपनी राशि से ही इसको करें। लेकिन पूर्व में पुलिस मॉडर्नाइजेशन स्कीम में हाउसिंग एक इंपॉर्टेंट कंपोनेंट था। मेरा गृह मंत्री जी से अनुरोध है कि पुलिस मॉडर्नाइजेशन स्कीम को फिर से रिवाइव करें। इसके लिए वित्त मंत्रालय से बात करें। ... (व्यवधान)

माननीय अध्यक्ष : प्लीज़ शांति रखें। ऐसा कुछ नहीं है और सबको सब जानकारी है। सालों साल से बहुत सारे लोग सब काम करते आ रहे हैं, काहे के लिए बोलते हैं?

श्री राजनाथ सिंह : पुलिस मॉडर्नाइजेशन की प्लान स्कीम रिवाइव होने का हमारा कैबिनेट नोट लगभग तैयार हो चुका है और इस नोट को लेकर हम कैबिनेट में जाने वाले हैं। इस प्लान स्कीम को हम फिर से रिवाइव कर रहे हैं। जहाँ तक नॉन प्लान का प्रश्न है, नॉन प्लान में आलरेडी 595 करोड़ का प्रोविज़न इस समय है। इस बार हम लोगों की कोशिश यह भी है कि दोनों स्कीम्स में एलोकेशन पहले की अपेक्षा बढ़े। मुझे पूरा विश्वास है कि इस मद में एलोकेशन बढ़ेगा।

(इति)

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 7

Appendix-III

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 680 dated 26.02.2016 regarding "Polyclinics Under ECHS."

On 26 February, 2016, Shri Kalikesh N. Singh Deo, M.P., addressed an Unstarred Question No. 680 to the Minister of Defence. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence (Department of Ex-Servicemen Welfare) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Defence (Department of Ex-Servicemen Welfare) vide O.M. No. 14(01)/2016/US (WE)/D(Res) dated 31 March, 2017 have requested to drop the Assurance on the following grounds:-

"That out of 189 locations where land was to be acquired, land has been acquired at 7 more locations, sanction received in respect of 4 locations and acquisition of land is under progress at 11 locations. Exercise to identify suitable land at remaining 167 locations pan India is also under process. Since acquisition of the land is a time consuming process and no specific time frame can be given, Lok Sabha Secretariat is requested that the instant Assurance may kindly be dropped."

4. In view of the above, the Ministry, with the approval of Minister of State for Defence, have requested to drop the Assurance.

The Committee may consider.

DATED:- 07/11/2019

NEW DELHI:

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF EX-SERVICEMEN WELFARE  
LOK SABHA

UNSTARRED QUESTION NO.680  
TO BE ANSWERED ON THE 26<sup>TH</sup> FEBRUARY, 2016

POLYCLINICS UNDER ECHS

680. SHRI KALIKESH N. SINGH DEO:

Will the Minister of DEFENCE रक्षा मंत्री  
be pleased to state:

- (a) whether the Government proposes to increase the number of polyclinics across the country in the current year to increase geographical coverage of the ECHS if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has been unable to acquire land for construction of approved polyclinic buildings, if so, the details thereof and the steps taken by the Government to enable acquisition of land;
- (c) whether the 17 mobile clinics approved under ECHS have become operational, if so, the details thereof; and
- (d) whether the Government plans to add more mobile clinics, if so, the details thereof and if not, the reasons therefor?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE  
रक्षा राज्य मंत्री

(RAO INDERJIT SINGH)

(राव इंदरजीत सिंह)

(a) No, Madam. There is no proposal to increase the number of polyclinics till all the sanctioned 426 polyclinics are operationalised out of which presently, 420 are operationalised.

(b) Out of 426 locations, land has been acquired for construction of polyclinic buildings at 220 locations and land is yet to be acquired at 189.

.....2/-

locations. Land is not required at 17 locations being mobile clinics. For early allotment of land, Hon'ble Raksha Mantri has taken up the matter with Chief Ministers. Secretary, Department of Ex-Servicemen Welfare has written to Chief Secretaries and Formations Headquarters and Kendriya Sainik Board Secretariat have also been asked to assist in identifying the land for polyclinics.

(c) No, Madam. Out of 17 approved Mobile polyclinics, 14 have been operationalised. The details are at Annexure.

(d) No, Madam, as all the approved polyclinics, including Mobile Polyclinics, have not been operationalised.

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ANNEXURE REFERRED IN THE REPLY GIVEN IN PART (c) OF LOK SABHA  
UNSTARRED QUESTION NO. 680 FOR ANSWER ON 26.2.2016

LIST OF TYPE 'E' (MOBILE) POLYCLINICS

S. No.	Polyclinics	Type	Mil/Non Mil	Regional Centre	Service/ Comd.	State
1.	Bidar	E	Mil	Bangalore	AF	Karnataka
2.	Amia	E	Mil	Nagpur	AF	Madhya Pradesh
3.	Joshimath	E	Mil	Dehradun	CC	Uttarakhand
4.	Landsdowne	E	Mil	Dehradun	CC	Uttarakhand
5.	Dharchula	E	Mil	Dehradun	CC	Uttarakhand
6.	Ranikhet	E	Mil	Dehradun	CC	Uttarakhand
7.	Pachmarhi	E	Mil	Jabalpur	CC	Madhya Pradesh
8.	Binaguri	E	Mil	Kolkata	EC	West Bengal
9.	Kalimpong	E	Mil	Kolkata	EC	West Bengal
10.	Misamari	E	Mil	Guwahati	EC	Assam
11.	Khanabal	E	Mil	Jammu	NC	Jammu & Kashmir
12.	Poonch	E	Mil	Jammu	NC	Jammu & Kashmir
13.	Abohar	E	Mil	Hisar	SWC	Punjab
14.	Chamba	E	Mil	Jammu	WC	Himachal Pradesh

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 8

Appendix-IV

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1963 dated 05.05.2016 regarding "Renaming of High Courts."

On 05 May, 2016 Shri Ashok Mahadeorao Nete, M.P. addressed an Unstarred Question No. 1963 to the Minister of Law and Justice. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Department of Justice) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Law and Justice (Department of Justice) vide O.M. No. K-15018/07/2016-US.1 dated 27 September, 2016 have requested to drop the Assurance on the following grounds:-

"That the High Courts (Alteration of Names) Bill, 2016 enabling the changing the names of the High Courts of Bombay, Calcutta and Madras into the High Courts of Mumbai, Kolkata and Chennai, respectively has been introduced in the Lok Sabha on 19.07.2016. Similar replies has been given to Rajya Sabha SQ No. 75 dated 29.04.2016 and Rajya Sabha USQ No. 1538 dated 06.05.2016. Initially these replies were treated as Assurances by the Rajya Sabha secretariat. However, the Rajya Sabha Secretariat vide their O.M dated 25<sup>th</sup> July, 2016 and 8<sup>th</sup> August, 2016, respectively intimated that it has been decided not to treat the replies to the above mentioned Question as Assurance."

4. In view of the above, the Ministry, with the approval of Minister of State for Law and Justice, have requested to drop the Assurance. The Committee may consider.

DATED:- 07/11/2019

NEW DELHI:

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

LOK SABHA  
UNSTARRED QUESTION NO.1963

TO BE ANSWERED ON THURSDAY, THE 05.05.2016

Renaming of High Courts

†1963. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has taken any decision on the proposals for changing the name of certain High Courts in the country including Bombay High Court; and
- (b) if so, the details and the present status thereof?

ANSWER  
MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)

(a) and (b): The State Government of Maharashtra and Tamil Nadu have requested for changing in the name of "Bombay High Court" as "Mumbai High Court" and "Madras High Court" as "Chennai High Court" respectively. These High Courts were established under the Indian High Courts Act, 1861 and were named after the cities where the courts were located. Both the cities of Bombay and Madras have since been renamed as Mumbai and Chennai respectively. Since, the Indian High Courts Act, 1861 has been repealed, central legislation is required for changing in the name of Bombay High Court and Madras High Court which is at drafting stage.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix - I

MEMORANDUM No. 9

Subject: Request for dropping of Assurances given in replies to:-

- (I) Unstarred Question No. 614 dated 25 February, 2010 regarding "Change in the Name of High Court." (Annexure-I).
- (II) Unstarred Question No. 1178 dated 03 March, 2011 regarding "Bombay High Court." (Annexure-II).
- (III) Unstarred Question No. 3635 dated 15 December, 2011 regarding "Change in the Name of Bombay High Court." (Annexure-III).
- (iv) Unstarred Question No. 3601 dated 26 April, 2012 regarding "Change in the Name of Bombay High Court." (Annexure-IV).
- (v) Unstarred Question No. 2585 dated 28 July, 2014 regarding "Nomenclature of Bombay High Court (Annexure-V).
- (vi) Unstarred Question No. 2536 dated 12 March, 2015 regarding "Name of High Court." (Annexure-VI).

The above mentioned Questions were asked by various M.Ps. to the Minister of Law and Justice. The contents of the Questions along with the replies of the Minister are as given in Annexures (I to VI).

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry of Law and Justice (Department of Justice) within three months from the date of the reply but the Assurances are yet to be implemented.

3. The Ministry of Law and Justice vide O.M. No. K-15018/3/2010-US.I dated 3<sup>rd</sup> November, 2016 have requested to drop the Assurance on the following grounds:-



"That the High Court (Alteration of Names) Bill, 2016 enabling the changing the names of the High Courts of Bombay, Calcutta and Madras into the High Courts of Mumbai, Kolkata and Chennai respectively has been introduced in the Lok Sabha on 19.07.2016. However, it is proposed to withdraw the Bill, as the State Government of Tamil Nadu has now requested to change the name of the 'High Court of Madras' as the High Court of Tamil Nadu. Withdrawal of the High Courts (Alteration of Names) Bill, 2016 and drafting of a fresh Bill will require further consultation with various stake holders. No time frame can be fixed for finalization of the Bill and its introduction in the Parliament. Further, the Rajya Sabha Secretariat in similar Assurances given in replies to Rajya Sabha SQ No. 75 dated 29.04.2016 and Rajya Sabha USQ No. 1538 dated 06.05.2016 has intimated that it has been decided "not to treat the replies to the Question under reference Assurance" vide their OM dated 25<sup>th</sup> July, 2016 and 8<sup>th</sup> August, 2016 respectively."

4. In view of the above, the Ministry, with the approval of Minister of State for law and Justice, have requested to drop the above Assurances.

The Committee may consider.

DATED :- 07/11/2019

NEW DELHI:

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

Annexure -I

LOK SABHA  
UNSTARRED QUESTION NO.614

TO BE ANSWERED ON 25.02.2010

Change in the Name of High Court

614. SHRI A. VENKATA RAMI REDDY :

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether Government is considering any proposal to change the names of some High Courts following new nomenclatures of the cities where they are located;
- (b) if so, the details thereof; and
- (c) the action taken by the Government thereon?

ANSWER  
MINISTER OF LAW AND JUSTICE  
(Dr. M. VEERAPPA MOILY)

(a) : Yes, Sir.

(b) & (c) : The proposals of change of names of the 'Bombay High Court' as the 'Mumbai High Court', the 'Calcutta High Court' as the 'Kolkata High Court', the 'Gauhati High Court' as the 'Guwahati High Court' and the 'Madras High Court' as the 'Chennai High Court' is under consideration of the Government.

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

Annexure-II

LOK SABHA  
UNSTARRED QUESTION NO.1178

TO BE ANSWERED ON 03.03.2011

Bombay High Court

1178. SHRI CHANDRAKANT KHAIRE:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is any proposal from the State Government of Maharashtra for changing the name of High Court, Bombay to High Court, Mumbai;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

ANSWER  
MINISTER OF LAW AND JUSTICE  
(Dr. M. VEERAPPA MOILY)

(a) to (c) The Government of Maharashtra has sent a proposal for changing the name of the 'Bombay High Court' as the 'Mumbai High Court' which is under consideration of the Government.

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 3635

TO BE ANSWERED ON THURSDAY, THE 15<sup>th</sup> December, 2011

**Change in the Name of Bombay High Court**

+3635. SHRI MANIKRAO H. GAVIT:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Bombay High Court in Maharashtra has sent many letters to the Union Government seeking approval to change its name to Mumbai High Court;
- (b) if so, the details of the action taken thereon so far;
- (c) whether the Government proposes to send its approval to the State Government in this regard;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE  
(SHRI SALMAN KHURSHID)

- (a) to (e): The Government of Maharashtra has sent a proposal for changing the name of the 'Bombay High Court' as the 'Mumbai High Court' which is under consideration of the Government.

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

Annexure-IV

LOK SABHA  
UNSTARRED QUESTION NO.3601

TO BE ANSWERED ON 28.04.2012

Changing the Name of Bombay High Courts

3601. SHRI SURESH KALMADI:  
SHRI WAKCHAURE BHAUSAHEB RAJARAM:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details and the status of the proposal of Maharashtra Government to change the name of 'High Court of Judicature at Bombay' as 'High Court of Judicature at Mumbai' which is being continuously passed by the State Government since December, 2008;
- (b) the reasons for such inordinate pendency of their proposal; and
- (c) the time by which the nomenclature of this High Court is likely to be changed and the appropriate Bill likely to be introduced in the Parliament?

ANSWER  
MINISTER OF LAW AND JUSTICE  
(SHRI SALMAN KHURSHID)

- (a) to (c): The Government of Maharashtra has sent a proposal for changing the name of 'Bombay High Court' as the 'Mumbai High Court' which is under consideration of the Government.

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GOVERNMENT OF INDIA  
MINISTRY OF LAW & JUSTICE  
DEPARTMENT OF JUSTICE

LOK SABHA  
UNSTARRED QUESTION NO. 2585

TO BE ANSWERED ON MONDAY THE 28.07.2014

Nomenclature of Bombay High Court

†2585. SHRI SADASHIV LOKHANDE:

Will the Minister of LAW AND JUSTICE be pleased to state :

- (a) whether the Government has received any proposal from the Government of Maharashtra regarding renaming of Bombay High Court as Mumbai High Court;
- (b) if so, the details thereof;
- (c) the present status of the said proposal; and
- (d) the time by which the said proposal is likely to be finalised along with the reasons for delay?

ANSWER

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS &  
INFORMATION TECHNOLOGY

(SHRI RAVI SHANKAR PRASAD)

(a) to (d): The Government of Maharashtra in 2008, conveyed no objection to the proposal for changing the name of 'Bombay High Court' as the 'Mumbai High Court'. The proposal has been considered together with similar cases pertaining to changing the names of High Courts of Madras and Calcutta. The process involves consultation with all the stake holders such as the concerned State Government and High Court. It also involves examination of legal and relevant constitutional provisions for changing the name of a High Court.

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GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

LOK SABHA  
UNSTARRED QUESTION NO.2536

TO BE ANSWERED ON THURSDAY, THE 12.03.2015

Name of High Court

2536. DR. KIRIT SOMAIYA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the name of High Court of Bombay is proposed to be changed;
- (b) if so, the details thereof along with action taken thereon; and
- (c) by when the legislative proposal will be passed and name of High Court of Bombay will be changed as High Court of Mumbai?

ANSWER

MINISTER OF LAW AND JUSTICE  
(SHRI D.V. SADANANDA GOWDA)

(a) to (c): The proposal for changing the name of 'Bombay High Court' as 'Mumbai High Court' is under consideration of the Central Government.

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Appendix - VI

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 10

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1507 dated 26.07.2016 regarding "Construction of Border Roads."

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On 26 July, 2016, Shri R. Dhruva Narayana, M.P., addressed an Unstarred Question No. 1507 to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure-I.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Home Affairs vide O.M. No.17015/35/2016-BM.IV dated 03 February, 2017 have requested to drop the Assurance on the following grounds:-

"That the construction of roads and development of infrastructure along International borders is a dynamic process which takes into account the cumulative challenges faced by the Nation. Required steps are being taken from time to time for the development of infrastructure on our borders and to protect our national interest. Accordingly, this Ministry has furnished the reply to Lok Sabha Unstarred Question 1507 dated 26.07.2016 on the basis of inputs received from Ministry of Defence and other concerned agencies. A Status Note in respect of Lok Sabha Unstarred Question No. 1507 dated 26.07.2016 is attached as (Annexure-II)."

4. In view of the above, the Ministry, with the approval of Minister of State for Home Affairs, have requested to drop the above Assurance.

The Committee may consider.

DATED : 07/11/2019

NEW DELHI:



GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO.1507

TO BE ANSWERED ON THE 26<sup>TH</sup> JULY, 2016/SHRAVANA 4, 1938 (SAKA)

CONSTRUCTION OF BORDER ROADS

1507. SHRI R. DHRUVA NARAYANA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether plans to construct 73 strategic Indo-China border roads, approved in 2006-07 were likely to be completed in the year 2013;
- (b) if so, whether the constructions of only 21 roads have been completed so far;
- (c) if so, the details thereof and the reasons therefor; and
- (d) the measures taken to expedite the work?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJJU)

(a) to (b): The Government has decided to undertake construction of 73 roads of operational significance along Indo-China border. Out of these 73 roads, 46 roads are being constructed by Ministry of Defence and 27 roads by Ministry of Home Affairs. Out of 73 roads, 24 roads have been completed. The project is likely to be completed by the year 2020.

(c): The proposal was expected to be completed in the year 2012-13 but the Executive Agencies have not adhered to the time schedule due to very high altitude and mountainous, rugged and difficult terrain.

(d): The following measures have been taken to expedite the road project:

- i. A Steering Committee has been set up under the Chairmanship of Secretary (Border Management), Ministry of Home Affairs to review and monitor the progress of construction of these roads. The Committee meets periodically to sort out various bottlenecks in the implementation of the project with all agencies concerned including State Governments.
- ii. States of Sikkim, Arunachal Pradesh, Jammu & Kashmir and Himachal Pradesh have constituted the Empowered Committee to resolve the issues related to land acquisition, forest/ wildlife clearance, allotment of quarries etc.
- iii. Ministry of Environment, Forest & Climate Change has accorded general approval under Section (2) of the Forest (Conservation) Act 1980 for diversion of forest land for construction and widening of border roads in the areas falling within 100 Kms aerial distance from the Line of Actual Control (LAC).
- iv. Ministry of Defence has approved Long Term Roll On Work Plan (LTROWP) and Long Term Equipment Plan (LTEP) for construction of border roads.

Status Note in respect of Lok Sabha Unstarred Question No. 1507 dated 26.07.2016.

*Annexure-II*

Name of Ministry : Home Affairs  
Name of Department : Border Management

Question No. (Starred/Unstarred) Date	LoK Sabha Unstarred Question No, 1507 Dated 26.07.2016
Subject	Construction of Border Roads
Text of the Question	Answer
a) Whether plans to construct 73 strategic Indo-China border roads, approved in 2006-07 were likely to be completed in the year 2013;	(a) to (b): The Government has decided to undertake construction of 73 roads of operational significance along Indo-China border. Out of these 73 roads, 46 roads are being constructed by Ministry of Defence and 27 roads by Ministry of Home Affairs. Out of 73 roads, 24 roads have been completed. The project is likely to be completed by the year 2020.
b) if so, whether the construction of 21 roads have been completed so far;	(c): The proposal was expected to be completed in the year 2012-13 but the Executive Agencies have not adhered to the time schedule due to very high altitude and mountainous, rugged and difficult terrain.
c) if so, the details thereof and the reasons therefor; and	(d): The following measures have been taken to expedite the road project: i. A Steering Committee has been set up under the Chairmanship of Secretary (Border Management), Ministry of Home Affairs to review and monitor the progress of construction of these roads. The Committee meets periodically to sort out various bottlenecks in the implementation of the project with all agencies concerned including State Governments.
d) the measures taken to expedite the work?	ii. States of Sikkim, Arunachal Pradesh, Jammu & Kashmir and Himachal Pradesh have constituted the Empowered Committee to resolve the issues related to land acquisition, forest/ wildlife clearance, allotment of quarries etc. iii. Ministry of Environment, Forest & Climate Change has accorded general approval under Section (2) of the Forest (Conservation) Act 1980 for diversion of forest land for construction and widening of border

	<p>roads in the areas falling within 100 Kms aerial distance from the Line of Actual Control (LAC).</p> <p>iv. Ministry of Defence has approved Long Term Roll On Work Plan (LTROWP) and Long Term Equipment Plan (LTEP) for construction of border roads.</p>
Text of Assurance	<p>It was inter-alia stated that the Government has decided to undertake construction of 73 roads of operational significance along Indo-China border. Out of these 73 roads, 46 roads are being constructed by Ministry of Defence and 27 roads by Ministry of Home Affairs. Out of 73 roads, 24 roads have been completed. The project is likely to be completed by the year 2020.</p>
Present Status of Assurance (including reasons for delay in fulfillment)*	<p>Out of 73 roads, 34 roads have been completed. The construction of roads is a dynamic process which takes into account various challenges faced by executing agencies like tough working condition, inhospitable terrain etc.</p> <p>Government is giving careful and specific attention to the development of infrastructure including construction of roads along the International Border areas opposite China, in order to meet our strategic and security requirements and also to facilitate the economic development of these areas. Government keeps a constant watch on all developments having a bearing of India's security and takes all necessary measures to safeguard it.</p>
Reasons for which dropping of Assurance is requested	<p>The construction of roads is a dynamic process which takes into account various challenges faced by executing agencies like tough working condition, inhospitable terrain, non-availability of construction material, mobilization of goods and logistic and vulnerability of the area to natural calamity, earthquake, landslide etc.</p>

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix - VII

MEMORANDUM No. 11

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1189 dated 03.03.2016 regarding "Land Scam in NTC."

On 03 March, 2016, Shri Kaushalendra Kumar, M.P., addressed an Unstarred Question No. 1189 to the Minister of Textiles. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Textiles within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Textiles vide O.M. F.No. 1/6/2016-NTC dated 05.09.2016 have requested to drop the Assurance on the following grounds:-

"That reply on (a) to (c) of Lok Sabha Unstarred Question No. 1189 Answered on 03.03.2016 is not a promise but is a factual piece of information."

4. In view of the above, the Ministry, with the approval of Minister of State for Textiles, have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI:

DATED: 07/11/2019

LOK SABHA  
UNSTARRED QUESTION No.1189  
TO BE ANSWERED ON 03.03.2016

LAND SCAM IN NTC

1189. SHRI KAUSHALENDRA KUMAR:

Will the Minister of TEXTILES वस्त्र मंत्री  
be pleased to state:

- (a) whether FIR has been registered in the National Textile Corporation land scam;
- (b) if so, the details thereof along with the progress made so far in this regard; and
- (c) the action taken against the persons found guilty in the said land scam?

उत्तर

ANSWER

वस्त्र राज्य मंत्री (स्वतंत्र प्रभार) (श्री संतोष कुमार गंगवार)  
MINISTER OF STATE (INDEPENDENT CHARGE)  
IN THE MINISTRY OF TEXTILES  
(SHRI SANTOSH KUMAR GANGWAR)

(a): Central Bureau of Investigation (CBI) has registered a case against few individuals in the matter of transfer of part of the land of Shree Madhusudan Mills to M/s. Hall & Anderson in terms of settlement arrived by National Textile Corporation Limited.

(b) & (c): The matter is under investigation of CBI.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix - VIII

MEMORANDUM No. 12.

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1197 dated 03.03.2016 regarding "Dry Ports."

On 03 March, 2016, Shri Ramdas C. Tadas, M.P., addressed an Unstarred Question No. 1197 to the Minister of Shipping. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Shipping within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Shipping vide O.M. File No. H-11016/31/2016-PD-V dated 15 July, 2016, have requested to drop the Assurance on the following grounds:-

"That Department of Commerce vide OM No. 12/01/2015- Infra-I dated 20/5/2106 has informed that the proposals for setting up of Inland Container Depots (ICDs)/Container Freight Stations (CFSs), AFSs which are considered as Dry Ports are received from private developers and some public sector undertakings from time to time. Proposals for setting up of such facilities are considered in the Inter Ministerial Committee (IMC) headed by Special Secretary/Additional Secretary (Infrastructure), Department of Commerce which gives a single window clearance for setting up of inland Container Depots (ICDs) which consists of officials of the Department of Commerce, Department of Revenue (CBES), Ministry of Railways, Ministry of Shipping and Ministry of Civil Aviation.

While submitting the proposal for setting up of Inland Container Depots (ICDs)/Container Freight Stations (CFs), the developers are required to furnish various land documents such as copies of sale deed/lease deed (If lease deed, the minimum period of lease should not be less than 15 years) duly registered in the concerned sub-registrar's office, Change of Land Use (CLU) certificate, non-encumbrance certificate, non-acquisition certificate, feasibility report, Memorandum of Association, details of Directors in form-32 etc. The application should contain, Inter alia, in the prescribed Performa with 10 copies. As per extant guidelines of IMC, the minimum area requirement for setting up of an ICD is 4 hectares and for CFS one hectare and AFS is 1000 Sq. mtrs for export and 1000 SQ. mtrs for import respectively

On acceptance of a proposal and on receipt of comments (No Objection Certificate) from all the IMC members, a letter of intent (LOI) is issued to the developer for creation of the requisite infrastructure and further process before making it functioning. As on 27.04.2016, there are 18 deferred proposals. Out of 18 proposals, 3 proposals are pending for want of documents related to Change of Land Use among others from the Developers which is to be furnished from the State Governments concerned. As many as 16 proposals are awaiting CBEC comments. In one proposal, due to land problems, the Developer himself is seeking that it be kept in abeyance. Further, the policy issue of setting up of an Air Freight Station at an existing Container Freight Station is still to be resolved between the Ministry of Civil Aviation and the CBEC/Department of Revenue, because of which there is a statement on some of the application. The status of various ICD/CFC/AFS applications as on date were apprised in response to above mentioned Parliament Question. These should not be construed as a commitment to grant the approval. The grant of approval is dependent upon the developer fulfilling all the requirements and obtaining the statutory clearance"

4. In view of the above, the Ministry, with the approval of the Minister of Shipping, Road Transport and Highways, have requested to drop the above Assurance.

The Committee may consider.

DATED:- 07/11/2019

NEW DELHI:



GOVERNMENT OF INDIA  
MINISTRY OF SHIPPING

LOK SABHA  
UNSTARRED QUESTION NO. 1197  
TO BE ANSWERED ON 3<sup>RD</sup> MARCH, 2016

DRY PORTS

1197. SHRI RAMDAS C. TADAS:

Will the Minister of SHIPPING be pleased to state:  
श्री परीक्षण यंत्र

- (a) whether the Government proposes to establish dry ports in the country;
- (b) if so, the details thereof, State/UT-wise including Maharashtra;
- (c) whether any requests/proposals from the private developers, Public Sector Units (PSUs) and State Governments, including the Government of Maharashtra have been received in this regard; and
- (d) if so, the details thereof and the response of the Government thereto?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING  
(SHRI PON. RADHAKRISHNAN)

(a)&(b): The proposals for setting up of Inland Container Depots (ICDs)/Container Freight Stations (CFSs) which are considered as Dry Ports, are received from private developers and some public sector undertakings from time to time by the Department of Commerce, Government of India. The Inter Ministerial Committee (IMC) set up under Department of Commerce considers the proposals and gives a single window clearance for setting up of ICDs/CFSs. Since 1992, 368 Letters of Intent (LoI) have been issued. The list of these ICDs/CFSs, State/UT-wise including Maharashtra is enclosed at Annexure-I.

(c)&(d): There are 18 proposals submitted to IMC. These include 6 proposals in State of Maharashtra. The list of these proposals and status thereof is at Annexure-II.

ANNEXURE-I  
LIST OF ICDS/CFSs / AFSs APPROVED BY THE IMC WHICH ARE UNDER IMPLEMENTATION OR FUNCTIONING - (as on 05-01-2016)

S. No.	Place / Location	Wharf or ICD or CFS	Agency/Company	State	LOI date	Status
1	Visakhapatnam	CFS	Central Warehousing Corporation	AP	10.02.96	F
2	Visakhapatnam @	CFS	M/s Srajan Shipping Services Pvt Ltd.	AP	22.10.01	F
3	Visakhapatnam	CFS	Container Corporation of India Ltd.	AP	12.05.04	F
4	Gugile, Prakasam @	ICD	Koksal Terminals Pvt. Ltd. (Name changed from Sterling Container Line Malwa Pvt. Ltd. to M/s Koksal Terminals Pvt. Ltd. in 2002)	AP	24.09.04	F
5	Visakhapatnam @	CFS	Gateway East India Pvt. Ltd.	AP	10.02.05	F
6	Sorredy Frigate @	ICD	Viking Bulk Cargo Terminals Pvt.Ltd. Chennai	AP	1.9.2008	C
7	Ontari @	ICD	Leap International Pvt. Ltd., Chennai	AP	9.9.2008	F
8	Visakhapatnam	CFS	Srajan Shipping Services Pvt. Ltd.	AP	02.02.12	UI
9	Visakhapatnam Port	CFS	Continental Warehousing Corporation Ltd.	AP	7.12.12	C
10	Krishnapatnam	CFS	Krishnapatnam Bay Area CFS Pvt. Ltd.	AP	20.03.13	C
11	Kanali Village, near Gopavaram Port, Vishakhapatnam	CFS	VPL-Integral CFS Pvt. Ltd.	AP	14.06.13	F
12	Visakhapatnam	CFS	CONCOR	AP	12-02-13	UI
13	Kakinda, East Godavari Dist @	CFS / CY	Innovative Container Services Pvt. Ltd.	AP	13-04-13	UI
14	Krishnapatnam Port @	CFS	Krishnapatnam Bay Area CFS Pvt. Limited	AP	14-09-13	UI
15	Visakhapatnam @	CFS	SICAL Multimodal and Railway Transport Ltd. (subject to notification)	AP	13-10-13	UI
16	Patna, Bihar @	ICD	Pratise Massed Infrastructure Pvt. Ltd.	Bihar	17.12.13	UI
17	Deori Buzi	ICD	Punjab State Warehousing Corporation	Chandigarh	17.09.98	F
18	Rajpur	ICD	Container Corporation of India Ltd.	Chhattisgarh	17.09.01	F
19	Verna	CFS	Central Warehousing Corporation	Goa	10.03.97	F
20	Kandla	CFS	Central Warehousing Corporation	Gujarat	15.10.92	F
21	Surat	CFS	Central Warehousing Corporation	Gujarat	15.10.92	F
22	Vadodra	CFS	Gujarat State Warehousing Corporation	Gujarat	01.02.93	F
23	Deshrahi	CFS	Central Warehousing Corporation	Gujarat	13.12.95	F
24	Alkeshwar	ICD	Container Corporation of India Ltd.	Gujarat	24.06.99	F
25	Vapi	CFS	Central Warehousing Corporation	Gujarat	24.06.99	F
26	Vadodra	ICD	Container Corporation of India Ltd.	Gujarat	03-08-01	F
27	Mundra (Kutch) @	CFS	M's Mundra International Container Terminal Pvt. Ltd.	Gujarat	15.01.04	F
28	Gandhidham (Kandla)	CFS	Container Corporation of India Ltd.	Gujarat	24.11.04	F
29	Mundra	CFS	Central Warehousing Corporation	Gujarat	24.11.04	F
30	Mundra	CFS	Mundra CFS Pvt.Ltd. Mundra	Gujarat	6.1.2004	F
31	Kandla @	CFS	Seabird Marine Services Pvt. Ltd.	Gujarat	10.02.05	F
32	Nani Kapeya @ (Mundra)	CFS	Rishi Container Station Pvt. Ltd.	Gujarat	02.08.05	C
33	Mithroad @ (Kandla)	CFS	Gandhidham Developers Pvt. Ltd.	Gujarat	02.08.05	F
34	Mundra @	CFS	Saurashtra Containers Pvt. Ltd.	Gujarat	02.08.05	F
35	Mundra Port @	CFS	Foetus and Company (Formerly Forbes Gopak Ltd.)	Gujarat	26.09.05	F
36	Mithroad @ (Kandla)	CFS	Kandla Container Freight Station	Gujarat	26.09.05	C
37	Dhrah @ (Mundra)	CFS	Ashutosh Container Services Pvt. Ltd.	Gujarat	23.11.05	F

38	Mundra @	CFS	Seabird Marine Services Pvt. Ltd.	Gujarat	20.02.06	F
39	Mithivhar Village @ Kandla	ICD	Arvind V Joshi & Co.	Gujarat	06.03.06 17.12.13	F
40	Mundra @	CFS	Meridian Shipping Agency Pvt. Ltd.	Gujarat	17.09.06	F
41	Mundra @	CFS	Alibargo Global Logistics Ltd.	Gujarat	12.10.06	F
42	Mundra @	CFS	Boycroft Logistics Pvt Ltd.	Gujarat	12.10.06	F
43	Ahmedabad @	ICD	Hazi Petri Chemical & Shipping Ltd.	Gujarat	25.04.07	F
44	Mundra @	CFS	Kutch Container Freight Station (Pvt.) Ltd.	Gujarat	15.05.07	C
45	Pipavav Port @	CFS	Container Logistics Pvt.Ltd. Gujarat ( Box Trust Logistics Private Ltd. was changed to Container Logistic Pvt.Ltd. waf 7.8.08)	Gujarat	01.08.07	F
46	Pipavav Port @	CFS	LCL Agencies (India) Pvt.Ltd.	Gujarat	04.03.08	F
47	Pipavav Port @	CFS	Amgen CFS Pvt.Ltd.	Gujarat	04.03.08	C
48	Pipavav Port @	CFS	Magnet Logistics Park Pvt.Ltd.	Gujarat	01.03.08	C
49	Krodhyar, Gandhinagar	ICD	Container Corporation of India Ltd.	Gujarat	8.9.2008	F
50	Pipavav Port	CFS	Central Warehousing Corporation, New Delhi	Gujarat	5.1.2009	F
51	Lakodia Dist. Valodam @	ICD	Container Logistics Pvt.Ltd./Box Trust Logistics Private Ltd. was changed to Container Logistics Pvt.Ltd. waf 7.8.08)	Gujarat	13.5.09	C
52	Hazira, Surat @	ICD	Krishna Infrastructure Ltd.	Gujarat	3.12.10	F
53	Pipavav	CFS	Keen Terminals and Infrastructure Limited	Gujarat	16.02.13	C
54	Gandhidham, Kutch, Gujarat	CFS	Fair Deal Freight Solutions Ltd.	Gujarat	15.04.13	U.I.
55	Gujarat Pipavav Port, Uchchaya @	CFS	APM Terminals India Private Limited	Gujarat	19.05.14	C
56	Village Secham, Taluka Visnagan, Ahmedabad @	ICD	Continental Warehousing Corporation (Nhava Sheva) Ltd	Gujarat	29-04-15	UI
57	Village Tursh, Umargam, Valad @	ICD	Navkar Terminals Limited	Gujarat	29-04-15	UI
58	Maje Syad, Taluka, Charyal, Dist. Surat @	CFS	Seabird Marine Services Pvt. Ltd.	Gujarat	10-09-15	UI
59	Dhruv Village, Mundra Taluka, Kutch @	CFS	100d Mundra Terminal Pvt. Limited	Gujarat	14-09-15	UI
60	Hazira, Surat @	CFS	Hazira Container Freight Station Pvt.	Gujarat	14-09-15	UI
61	Pahl, Village Motkepaya, Mundra @	CFS	Rishi Container Freight Station Pvt. Limited	Gujarat	14-09-15	UI
62	Village Zupara, Mundra Taluka @	CFS	Landmark CFS Private Limited	Gujarat	17-12-15	UI
63	Paritad @	CFS	Associated Container Terminal Ltd.	Haryana	21.10.91	F
64	Rawal	CFS	Haryana Warehousing Corporation	Haryana	28.02.95	F
65	Kandli	CFS	Central Warehousing Corporation	Haryana	01.06.25	F
66	Gafo Haryana	ICD	Gateway Distriparks Ltd. (LOI changed from the name of M/s Continental Warehousing Corporation to M/s Distriparks on 14.5.2004) @	Haryana	14.05.04	F
67	Gurgaon	ICD	Container Corporation of India Ltd.	Haryana	17.03.05	C
68	Pali @	ICD	Adani Logistics Limited (Approval for change of name of the company from Inland Container Private Limited to Adani Logistics Limited given vide letter dated 05.08.2012)	Haryana	01.05.06	F
69	Village Piyshi Asahi @	ICD	Gateway Distriparks Ltd.	Haryana	12.10.06	F
70	Growth Centre Bawal, Dist. Rewari @	ICD	Sanjiv Terminals Pvt. Ltd., New Delhi	Haryana	5.1.2009	U.I
71	Balabiguri	ICD	CONCOR	Haryana	13.1.2008	F
72	Pali, Haryana	ICD	Krishna Infrastructure Limited, Noida	Haryana	24.4.12	F
73	Raj(Sonepat)	ICD	CONCOR	Haryana	20.5.13	C
74	Village Paroh, Gurgaon, Sonapat, Haryana	ICD	BoxTrust Logistics (India) services Pvt.Ltd.	Haryana	20.6.12	F
75	Sarnaikha, Panipat	ICD	India Infrastructure and Logistics Pvt. Ltd.	Haryana	12.11.12	C
76	Village Janoli and Bhagola, Palwal, Dist. Paritad	ICD	Hind Terminal Pvt. Ltd.	Haryana	12.11.13	U.I
77	Village Jazipur, Sarnaikha, Panipat	ICD	Continental Warehousing Corporation	Haryana	05-09-14	U.I
78	Bedi, H.P	ICD	CONCOR	H.P.	5.1.2010	UI
79	Jamshedpur	ICD	Container Corporation of India Ltd.	Jarkeha	13.04.99	F
80	Jammu (Dist B)	ICD	Central Warehousing Corporation	J & K	01.05.01	F
81	Rangpoth	ICD	Jammu & Kashmir State Industrial Development Corporation Ltd.	J & K	22.11.05	U.I
82	Mangalore (Panambur)	CFS	Central Warehousing Corporation	Karnatak	14.08.95	F
83	Karwar	CFS	Central Warehousing Corporation	Karnatak	24.03.2K	F

84	Whitefield, Bangalore	CPS	Central Warehousing Corporation	Karnatak	02.03.28	F
85	Bangalore @	CPS	Continental Warehousing Corporation Ltd.	Karnatak	02.03.01	C
86	Kaveri Part @	CPS	Vicam Integrated Logistics Pvt. Ltd.	Karnatak	13.03.04	F
87	Hessur @	CPS	Vicam Logistics and Maritime Services (P) Ltd	Karnatak	16.4.08	F
88	Bangalore	CPS	Hindustan Aeronautics Ltd.	Karnatak	21.04.08	F
89	Jakkur Road, Baikampadi, Mangalore @	CPS	ADG Infralogistics Limited, Mumbai	Karnatak	25.11.10	C
90	Whitefield, Bangalore	CPS	Margold Logistics Private Limited	Karnatak	02.02.12	F
91	Kacharakerehalli Village, Bangalore Rural Dist	ICD	Siata multimodal and Rail Transport Ltd.	Karnatak	12.11.12	U.I
92	Allibic, Ankol Taluk, Bangalore	ICD	Pafrotha Infrastructure and Developers	Karnatak	20.03.13	U.I
93	Devarahalli Village & Taluka, Bangalore @	AFS	Pearl Port & Warehousing Pvt. Limited	Karnatak	14-09-15	U.I
94	Cochin @	CPS	Sea Tech Services Ltd.	Kerala	17.03.04	F
95	Willingdon Island, Cochin @	CPS	Asian Terminals	Kerala	24.10.05	F
96	Ambar @	CPS	Pace CPS Private Ltd.	Kerala	04.05.97	F
97	Cochin	CPS	Kerala State Warehousing Corporation	Kerala	05.10.98	F
98	Kottayam @	CPS	Kottayam Port & Container Terminal Service Pvt. Ltd.	Kerala	17.05.03	F
99	Cochin	CPS	Container Corporation of India Ltd.	Kerala	25.07.05	F
100	Cochin @	CPS	Falcon Infrastructures Ltd	Kerala	26.09.07	F
101	Kochi @	CPS	Coastal Cargo Services Pvt Ltd	Kerala	27.01.08	C
102	Mattancherry @	ICD	Transglobal Inland Container Services Pvt. Ltd. Kochi	Kerala	23.5.10	F
103	River, Kalamassery	CPS	Kerala State Industrial Enterprises Ltd.	Kerala	4.1.11	F
104	Kannur	ICD	Central Warehousing Corporation	Kerala	5.1.11	C
105	Vallarpadam	CPS	Gateway Distriparks (Kerala) Ltd. Kochi,	Kerala	09.01.12	F
106	Vallarpadam	CPS	MIV Logistics Private Limited	Kerala	16.02.12	F
107	Kalamassery, Kochi	CPS	Periyar Chemicals Ltd.	Kerala	14.06.13	U.I
108	Cochin Port	CPS	Cochin Port Trust	Kerala	14.06.13	F
109	Vallarpadam, Kochi	CPS	Container Corporation	Kerala	29-12-13	U.I
110	Nhava Sheva, Mumbai	CPS	Maersk India Pvt. Ltd. (Name has been changed to APM Terminals India (P) Ltd. after approval in the IMC meeting held on 07.02.2012.)	Maharas htra	14.8.92	F
111	Dronagiri Node	CPS	Central Warehousing Corporation	Maharas htra	15.10.92	F
112	Nasik	CPS	Central Warehousing Corporation	Maharas htra	13.08.93	F
113	Nagpur	CPS	Container Corporation of India Ltd.	Maharas htra	28.03.95	F
114	Aurangabad	CPS	Container Corporation of India Ltd.	Maharas htra	29.03.95	F
115	Nagpur	CPS	Maharashtra State Warehousing Corpn.	Maharas htra	29.03.95	F
116	Jalgaon	CPS	Maharashtra State Warehousing Corpn.	Maharas htra	09.01.96	F
117	Wajuj	CPS	Central Warehousing Corporation	Maharas htra	15.07.96	F
118	Dronagiri @	CPS	Gateway Distriparks Ltd.	Maharas htra	15.07.96	F
119	Dronagiri Node @	CPS	Balmer Lawrie & Co. Ltd.	Maharas htra	10.03.97	F
120	Dronagiri,	CPS	Consara (Punjab State Container and Warehousing Corporation Ltd, Chandigarh)	Maharas htra	10.03.97	F
121	Dighi Pune @	CPS	Dynamic Logistics	Maharas htra	06.05.97	F
122	Dronagiri Node @	CPS	United Liner Agencies of India Pvt. Ltd.	Maharas htra	17.08.98	F
123	Miraj	ICD	Container Corporation of India Ltd.	Maharas htra	17.05.98	F
124	Kalamboli	CPS	Maharashtra State Warehousing Corpn.	Maharas htra	26.10.98	F
125	Bhusawal	ICD	Container Corporation of India Ltd.	Maharas htra	01.06.28	F

125	Navi Mumbai @Parel to Bandpada, was done on 8.5.02.	CFS	Continental Warehousing Corpn. Ltd.	Maharastra	02.08.01	F
127	Dronagiri Node	ICD	Container Corporation of India Ltd.	Maharastra	19.10.01	F
128	Dronagiri Node @	CFS	Allcargo Movers (India) Pvt. Ltd.	Maharastra	18.10.01	F
129	Dronagiri Node @	CFS	Seabird Marine Services Pvt. Ltd.	Maharastra	30.06.03	F
130	Dronagiri Node	CFS	Maharashtra State Warehousing Corpn.	Maharastra	08.07.03	F
131	CWC Distripark Bhendakral, Navi Mumbai	CFS	Central Warehousing Corporation	Maharastra	07.01.04	F
132	Deasr (Belgaum)	CPS	Container Corporation of India Ltd.	Maharastra	22.01.04	F
133	Navi Mumbai @	CFS	Continental Warehousing Corpn. (Navaa Shava) Ltd.	Maharastra	28.07.04	F
134	Dhaskoshi @	CFS	Amays Logistics Pvt. Ltd.,	Maharastra	25.08.04	F
135	Impex-Pack, Dronagiri Node	CFS	Central Warehousing Corporation	Maharastra	09.09.04	F
136	Parel @	ICD	JWC Logistics Park Pvt. Ltd.,	Maharastra	24.11.04	F
137	Parel @	CFS	Navkar Corporation Ltd. (Name changed from M/s Preeti Logistics Ltd. to M/s Navkar Corporation Ltd. on approval in the BMC meeting held on 21.05.2010)	Maharastra	30.12.04 (change of state from ICD to CFS was done via LOI dated 24.4.08)	F
138	Navaa Shava @	CFS	Forbes & Con. (Formerly Forbes Gogak Limited)	Maharastra	10.02.05	F
139	Navi Mumbai	CFS	Central Warehousing Corporation	Maharastra	10.02.05	F
140	Dronagiri @	CFS	Maersk India Pvt. Ltd.	Maharastra	17.05.05	F
141	Dharampur Post Navi Mumbai @	CFS	PNP Machine Services Pvt. Ltd.	Maharastra	10.11.05	C
142	Nerik	CFS	Container Corporation of India Ltd.	Maharastra	06.03.06	F
143	Telagan Dabhade @ Pune	ICD	KSH Distripark Pvt. Ltd.	Maharastra	26.07.06	F
144	Jai Village, JNPT @	CPS	Circleline Container Services Pvt. Ltd.,	Maharastra	01.08.07	C
145	Village Dighode @	CFS	Pastlane Distriparks and Logistics Limited, Mumbai (Gen. Distriparks and Logistics Limited was changed to Pastlane Distriparks and Logistics Limited wef 7.1.2009). Name further changed to SKIL Infrastructure Limited in the BMC meeting held on 23.05.2014	Maharastra	02.08.07	C
146	Village Dighode @	CFS	Rantech Infoservices Pvt. Ltd.,	Maharastra	5.11.07	C
147	Village Somnare / Bhatni @	CPS	Apollo Logi Solutions Ltd	Maharastra	28.02.08	F
148	Village Dighode, Rajgad @	CFS	Pericity Computech Pvt. Ltd.	Maharastra	04.03.08	C
149	Rajgad @	CFS	Precl Logistics Ltd	Maharastra	24.4.08	F
150	Rajgad @	CFS	Azno Logistics Pvt. Ltd.	Maharastra	03.05.08	F
151	Nagpur @	ICD	World Window Wardha Infrastructure Pvt. Ltd.	Maharastra	8.12.2008	U
152	Somnare, Distn. Rajgad @	CFS	Navkar Corporation Ltd Navi Mumbai.	Maharastra	5.1.2009	F

153	Nhava Sheva, Navi Mumbai	CFS	Vaishan Logistics Yard	Maha rastra	24.4.2009	F
154	Palasse, Parvel-Goa Highway, Near Nhava Sheva Port, Navi Mumbai	CFS	Ocean Gate Container Terminals Pvt. Ltd. Mumbai	Maha rastra	21.1.2010	F
155	Village Sonstane, Parvel Taluk, Raigad District, Mumbai	CFS	Indev Logistics Private Limited	Maha rastra	10.6.2010	F
156	Village Khairna, Taluka Parvel, Dist Raigad, Nhava Sheva	CFS	Balaji Warehousing And Pest Control Services Pvt. Ltd.	Maha rastra	1.7.2010	F
157	Borbedi, near Nagpur	ICD	Distribution Logistics Infrastructure Pvt. Limited (name of company changed on 01-05-2015) (EKA Engineering Pvt. Ltd. - old name)	Maha rastra	14.1.11	U.I
158	Village Khepta, Urin, Raigad	CFS	TransIndia Logistics Park Private Limited	Maha rastra	21.05.12	F
159	Padeghar, Dist. Raigad, Tal. Parvel,	CFS	JWR Logistics Pvt. Ltd.	Maha rastra	12.7.12	F
160	Turapat, Taluka Distt.	ICD	Vaishan Container Terminal	Maha rastra	7.12.12	F
161	Burberd, Nagpur	ICD	Global ICD Pvt. Ltd.	Maha rastra	14.1.13	U.I
162	Navi Mumbai, Maharashtra	CFS	E.P.C Logistics India Pvt. Ltd.	Maha rastra	17.04.13	F
163	Koprali, Urin, Raigad	CFS	Nhava Sheva Logistics Pvt. Limited	Maha rastra	09-04-13	U.I
164	Palasse Phata, Parvel	CFS	Tata Care Logistics Park India Pvt. Ltd.	Maha rastra	10-04-13	U.I
165	Village Bhingar, Parvel Taluk, Dist. Raigad,	CFS	Sensata Warehousing Corporation	Maha rastra	10-06-15	U.I
166	Village Dighode, Urin Taluka, Raigad	CFS	Sarveshwar Logistics Services Private Limited	Maha rastra	21-12-15	U.I
167	Indore	ICD	Container Corporation of India Ltd.	MP	28.07.94	F
168	Gwalior	ICD	Container Corporation of India Ltd.	MP	21.02.95	F
169	Mandla	ICD	Container Corporation of India Ltd.	MP	02.03.92	F
170	Village Dhannad Rau, Dist. Indore	ICD	Pegasus Inland Container Depot Pvt. Ltd.	MP	04.03.08	F
171	Panampar (Indonesia)	ICD	All Cargo Global Logistics Ltd.	MP	07.03.08	F
172	Raipur	ICD	CONCOR	MP	2.7.2008	F
173	Burgundi Dist. Raipur	ICD	GSEC Logistics Ltd.	MP	27.04.09	C
174	Powarkheda, Hoshangabad District	ICD	Kesar Multinodal Logistics Ltd.	MP	19.12.12	U.I
175	Bilaspur	ICD	Container Corporation of India Ltd.	Orissa	19.10.94	F
176	Kalinganagar	ICD	Apojay Infalogistics, Kolkata	Orissa	4.6.10	F
177	Bhubaneswar	ICD	CONCOR (Subject to revalidation)	Orissa	21-09-13	U.I
178	Pondicherry	CFS	Sativa Hi-Tech & Cosmes Pvt. Ltd.	Pondiche ry	06.05.99	F
179	Pondicherry	CFS	Continental Container Freight Station	Pondiche ry	21.09.04	F
180	Amritsar	CFS	Punjab State Warehousing Corporation	Punjab	15.07.92	F
181	Bhatinda	CFS	Punjab State Warehousing Corporation	Punjab	13.08.93	F
182	Ludhiana	CFS	Oswest Warehousing Pvt. Ltd.	Punjab	04.06.97	F
183	Ludhiana	CFS	Krishna Cargo Movers Pvt. Ltd.	Punjab	11.03.05	F
184	Amloh Road	CFS	Genstar Impex Pvt. Ltd.	Punjab	11.09.07	F
185	Sikewala	ICD	Gateway Rail Freight Pvt. Ltd., New Delhi	Punjab	6.2.07	F
186	Amritsar	ICD	Shore to Shore Logistics India Ltd. Amritsar	Punjab	2.6.2010	C
187	Ludhiana	ICD	Pristine Mega Logistics Park Pvt. Ltd.	Punjab	19-07-13	U.I
188	Ludhiana	ICD	Innovative B2B Logistics, Sahnewal	Punjab	16.6.14	F
189	Jodhpur	CFS	Rajasthan Small Industries Corporation	Rajastha n	22.01.93	F
190	Jaipur	CFS	Central Warehousing Corporation	Rajastha n	13.08.93	F
191	Bhilwara	ICD	Rajasthan Small Industries Corporation	Rajastha n	06.06.96	F

192	Bilwari	ICD	Rajasthan Small Industries Corporation	Rajasthan	10.01.97	F
193	Jaipur	ICD	Container Corporation of India Ltd.	Rajasthan	10.11.97	F
194	Jodhpur	ICD	Container Corporation of India Ltd.	Rajasthan	01.09.99	F
195	Jodhpur @	ICD	Hisco Puro Chemical & Shipping Ltd.	Rajasthan	01.10.08	F
196	Kaytha Road (Kota)	ICD	Container Corporation of India Ltd.	Rajasthan	22.01.09	F
197	Bikaner	ICD	Rajasthan Small Industries Corporation, Jaipur	Rajasthan	25.8.09	C
198	Flindan	ICD	Kellogg Infrastructure Ltd.	Rajasthan	12.11.12	U.I
199	Bathwana & Marwar Dist. Alwar	ICD	CONCOR	Rajasthan	08.03.14	U.I
200	Tuticorin	CFS	Container Corporation of India Ltd.	TN	22.10.92	F
201	Tuticorin @	CFS	SBC Services Ltd.	TN	16.10.92	F
202	Madhavaram	CFS	Central Warehousing Corporation	TN	12.03.93	F
203	Tirupur @	CFS	TSA Lammart Court, Tamilnad Pvt. Ltd.	TN	28.03.94	F
204	Tuticorin @	CFS	St. John Freight Systems Pvt. Ltd.	TN	11.08.94	F
205	Chennai, Singaperumal	CFS	Central Warehousing Corporation	TN	14.08.95	F
206	Chennai @	CFS	Gateway Disruptures (South) Pvt. Ltd.	TN	28.03.95	F
207	Chennai @	CFS	A. S. Shipping Agencies Pvt. Ltd.	TN	24.01.95	F
208	Salem @	CFS	Sisco Trans Ltd.	TN	14.05.95	F
209	Chennai	CFS	Swamy Laxmi & Co. Ltd.	TN	24.10.95	F
210	Chennai @	CFS	Viking Warehousing	TN	24.10.95	F
211	Chennai @	CFS	SICA, Districore Ltd.	TN	14.07.96	F
212	Tuticorin	CFS	Central Warehousing Corporation	TN	10.11.97	F
213	Tuticorin @	CFS	Sisco Trans Ltd.	TN	10.11.97	F
214	Madurai	ICD	Container Corporation of India Ltd.	TN	01.09.99	F
215	Chennai @	CFS	Sigma Hi-Tech & Conware Pvt. Ltd.	TN	24.03.2K	F
216	Melpakkam Arakkonam @	ICD	Sigma Hi-Tech & Conware (Arakkonam) Pvt. Ltd.	TN	24.03.2K	F
217	Tuticorin @	CFS	Continental Container Freight Station. This CFS has been amalgamated with Indev Logistics Private Ltd. With the approval of IMC held on 21.10.10.	TN	28.06.2K	F
218	Kannur @	CFS	Continental Container Freight Station Pvt. Ltd. (Continental Container Freight Station was changed to Continental Container Freight Stations Pvt. Ltd. vide their letter dated 20.6.10. This CFS has been amalgamated with Indev Logistics Private Ltd. With the approval of IMC held on 21.10.10.	TN	28.06.2K	F
219	Madhavaram @	CFS	Continental Warehousing Corp. Ltd., Chennai (LOI was transferred to Continental Warehousing Corporation (Nava Sava) Ltd. New Mumbai on 7.6.2010)	TN	09.06.2K	F
220	Tuticorin @	CFS	Esja Agencies	TN	07.06.01	F
221	Mannai @	CFS	Indian Corporate Business Centre Ltd.	TN	02.04.99	F
222	Tirupur @	CFS	Continental Container Freight Station Pvt. Ltd. (Continental Container Freight Station is converted into Continental Container Freight Stations Pvt. Ltd. vide their letter dated 20.6.10. This CFS has been amalgamated with Indev Logistics Private Ltd. With the approval of IMC held on 21.10.10)	TN	05.01.02	F
223	Tuticorin @	CFS	K.S.P.A. Natarajan CFS Park Pvt. Ltd.	TN	07.08.02	F
224	Tuticorin @	CFS	Hari & Co.	TN	16.04.02	F
225	Marali @	CFS	Kullath Shipping Ser. Pvt. Ltd.	TN	08.11.02	F
226	Edyanthavada @ (Ponnani Taluk)	CFS	M/S Trway CFS Pvt. Ltd.	TN	22.11.05	F
227	Tirupur	ICD	Container Corporation of India Ltd.	TN	07.03.03	F
228	Chennai @	CFS	Vishnu Logistics Ltd.	TN	30.06.03	F
229	Colabattore @	ICD	Chennai Logistics Pvt. Ltd.	TN	25.09.03	F
230	Tirupur	ICD	Container Corporation of India Ltd.	TN	24.11.04	F
231	Tuticorin @	CFS	A. S. Shipping Pvt. Ltd.	TN	17.05.05	F
232	Mirali @	CFS	Sava Logistics Pvt. Ltd.	TN	26.2.05	F
233	Chennai @	CFS	Alkargo Motors (I) Pvt. Ltd.	TN	06.01.08	F
234	Vallur Village Chennai @	CFS	German Express Shipping Agency (India) Pvt. Ltd.	TN	06.01.95	F
235	Nagrayan @ Chennai	CFS	PRK Container Freight Station Pvt. Ltd.	TN	11.05.08	C
236	Irungattukottai, Srirambuduru @	CFS	Cicco India Pvt. Ltd., Tamil Nadu (LOI leased to Hyundai Motor India Ltd. was cancelled on 1.1.10 and LOI was returned to Cicco)	TN	1.1.2010	F

237	Vihar Village, Chennai	CFS	India (P) Ltd.en 1.1.10	TN	29.06.06	C
238	Sathyakruppan Village Chennai @	CFS	Aventil Logistics Pvt. Ltd.	TN	26.07.09	C
239	Ch. ai @	CFS	Chizha CFS and Terminal Operators Pvt. Ltd.	TN	26.07.06	F
240	Kazhanbakkam Village@Chennai @	ICD	Sun Global Logistics Pvt. Ltd.	TN	26.07.06	F
241	Irungatikottai Chennai@	ICD	Indev Logistics Pvt.Ltd.	TN	26.07.06	F
242	Chennai @	CFS	Devendra Rocky Logistics Pvt. Ltd.	TN	12.10.06	F
243	Tuticorin @	CFS	Vishva Container Terminal	TN	15.05.07	F
244	Tuticorin @	CFS	Continental Warehousing Corporation (Nava Seva) Ltd.	TN	15.05.07	F
245	Guzhandigoundy@ Chennai	CFS	Dural Shipping & Services Pvt. Ltd.	TN	15.05.07	C
246	Chorapet (Chennai)	ICD	Central Warehousing Corporation	TN	02.08.07	F
247	Chennai @	CFS	Eastern Cargo Containers Terminals Pvt. Ltd.	TN	10.01.05	F
248	Goudamakavyam@	CFS	Seahorse Distribution and Freight Services Pvt.Ltd	TN	03.07.08	C
249	Chennai@	CFS	Marek India Pvt.Ltd.	TN	04.03.08	F
250	Vihar Village@	CFS	R.R. Disinfectants (P) Ltd.	TN	04.04.08	C
251	Teddar@	CFS	Dromora Shipping Agencies Pvt.Ltd., Tuticorin	TN	4.6.2008	F
252	Chennai@	CFS	Tony's Warehouses and Holdings Pvt. Ltd. Chennai	TN	6.6.2008	C
253	Tuticorin@	CFS	Sc. John Freight Systems Ltd., Tuticorin	TN	1.9.2008	C
254	Muravan Village Tuticorin @	CFS	SICA, Disinfectants Ltd.	TN	27.4.2009	F
255	Pudur Village, Thiruvallur, Chennai @	CFS	Calys Container Terminal Pvt.Ltd., Mumbai	TN	19.3.09	F
256	Pondicherry, Thiruvallur Distt. Near Ennore Port @	CFS	Samra Coasters Pvt.Ltd. Chennai	TN	1.1.2010	F
257	Madhavaram, Chennai @	CFS	Thiru Rani Logistic Private Ltd Chennai	TN	11.2.2010	F
258	Kanapalli Port, Pooneri Taluka, Thiruvallur Dist. T.N @	CFS	L & F shiphandling Ltd. Chennai	TN	2.6.2010	F
259	Anchappalli/Muller Village	CFS	Continental Warehousing Corporation (Nava Seva), Neri Mumbai.	TN	18.10.10	F
260	Arihar, North Arcot District	CFS	Waggon Gateway Cargo Services Private Limited	TN	02.02.12	F
261	Iyaru, Krishnagiri District	ICD	Pearl Port & Warehousing Pvt. Ltd.	TN	21.03.12	U.I
262	Dist No.121, Harbour Express Road, Tuticorin	CFS	Oris Logistics Pvt.Ltd	TN	20.6.12	F
263	Mariil, Veludai Village, Chennai	CFS	Sudharsan Logistics Pvt.Ltd.	TN	12.11.12	U.I
264	Anappampattu Village	CFS	Sonal Multimodal and Rail Transport Ltd.	TN	07.12.12	U.I
265	Tiruvallur, Chennai	CFS	STP Services Private Limited	TN	05.09.13	U.I
266	Central Warehousing Corporation	CFS	Continental Warehousing Corporation (LoI re-issued in the name of CWC from Chennai Port Trust vide letter No.16/142013-Info-1, dated 10-03-2015 and superseding LoI dated 17-12-2013)	TN	10-03-15	U.I
267	Tiruvallur, Chennai	CFS	NDR Infrastructure Pvt. Limited	TN	26-09-14	U.I
268	Akkampattu, Tuticorin @	CFS	Prompt Terminals Pvt. Limited	TN	06.06.15	U.I
269	Hydrabad @	CFS	Suzon Integrated Logistics Pvt. Ltd.	Telangana	25.03.04	F
270	Hydrabad	CFS	Yelaganga State Trade Promotion Corporation	Telangana	24.3.2008	U.I
271	Nagredipalli Village@	ICD	Tel Inland Container Depot (P) Ltd.	Telangana	04.04.08	C
272	Hydrabad @	ICD	All Cargo Global Logistics Ltd., Mumbai	Telangana	2.9.2008	U.I
273	M. valipally, Ranga Reddy Distt. Hydrabad	CFS	Audha Pradesh Trade Promotion Corporation Ltd.	Telangana	27.4.09	F
274	Thiruvallur village, Distt. Mahabub Nagar (T)	ICD	Continental Multimodal Terminals Limited (Kribhoo Continental Multimodal Logistic Park Ltd. was changed to Continental Multimodal Terminals Limited on 31.10.11)	Telangana	27.1.11	F
275	Kanpur	CFS	Central Warehousing Corporation	UP	19.10.94	F
276	Varanasi	CFS	Central Warehousing Corporation	UP	29.05.93	F
277	Agra	ICD	Container Corporation of India Ltd.	UP	28.03.93	F
278	Sitapur	CFS	Central Warehousing Corporation	UP	10.05.96	F
279	Dodh. Greater, Noida	CFS	Container Corporation of India Ltd.	UP	10.11.97	F
280	Kanpur @	CFS	Container Corporation of India Ltd.	UP	17.09.98	F
281	Loni	ICD	Central Warehousing Corporation	UP	17.09.98	F



282	Bharuahi	ICD	Central Warehousing Corporation	UP	17.09.98	F
283	Sangrur, G. Noida	ICD	Central Warehousing Corporation	UP	13.04.99	F
284	Dadri W	CFS	Star Track Terminal Pvt. Ltd.	UP	14.01.01	F
285	Dadri @	CFS	Alhambra CFS Pvt. Ltd.	UP	08.02.05	F
286	Dadri @	CFS	Tyden Terminals Pvt. Ltd.	UP	10.02.05	F
287	Madhosingh (Mirzapur)	ICD	Container Corporation of India Ltd.	UP	17.03.05	F
288	Dadri @	CFS	CMA CGM Logistics Park (Dadri) Pvt. Ltd.	UP	20.02.06	F
289	Ghazi, Greater Noida @	ICD	Alicanto Logistics Park Private Ltd. Mumbai	UP	01.12.09	F
290	Loni (Ghazipur) @	ICD	Worlds Window Infrastructure and Logistics Pvt. Ltd. New Delhi	UP	20.03.09	U.I
291	Parli @	ICD	Kanpur Logistics Park Pvt. Ltd. New Delhi	UP	10.6.10	F
292	Tehri-Karnaj, Dist. Buland Shahar, U.P.	ICD	M/S. Ashby Northon Domestic Disposal Ltd.	UP	20.03.13	U.I
293	Muz Nagar, U.P.	ICD	Krishna Infrastructure Ltd.	UP	14.05.13	U.I
294	Kashipur US Nagar	ICD	Kashipur Infrastructure and Freight Terminal Pvt. Ltd.	Uttarakh and	03.09.13	U.I
295	Pratapgarh, Uttarakhand	ICD	SECCIL, CONCOR	Uttarakh and	06.05.14	U.I
296	Calcutta @	CFS	Bainor Lewis & Co. Ltd.	WB	13.07.92	F
297	Calcutta	CFS	Central Warehousing Corporation	WB	13.10.93	F
298	Haldia	CFS	Central Warehousing Corporation	WB	09.01.95	F
299	Haldia @	CFS	A. J. Logistics Pvt. Ltd.	WB	27.05.03	F
300	Durgapur @	ICD	Allied ICD Services Ltd.	WB	08.02.05	F
301	Khulda @	CFS	Century Polywards (I) Ltd. Kolkata	WB	09.10.08	F
302	JJP Vard, Khulda, Kalyan	CFS	Century Polywards (I) Ltd., Kolkata	WB	19.08	F
303	Majherhat, Khulda	CFS	CONCOR	WB	27.4.09	F
304	Haldia @	CFS	Apojya Infalogistics Pvt. Ltd. Kolkata	WB	1.1.10	F
305	Haldia @	CFS	Rajson Petrochemicals Ltd.	WB	4.1.11	F
306	Digriapur, Dist. Purba Medinipur @	CFS	Five Star Container Terminals Pvt. Ltd.	WB	23.07.11	C
307	Haldia @	CFS	LEL Logistics (India) Pvt. Ltd.	WB	12.11.13	F
308	New Patrapur Road, Santoshpur, Maheswala @	CFS	Patrapur Logistics Pvt. Ltd.	WB	10-08-15	U.I

## ANNEXURE-II

## List of proposals for consideration of IMC as on 25-02-2016

Sl. No.	Proposals received from the developer as on 25-02-2016	Status as on date of 25-02-2016
1.	Application received from M/s Nisava Sheva CFS & Agri Park Pvt. Ltd. For setting up a CFS at Khopta Village, Uran, Maharashtra. (JNPT area)	Comments awaited from CBEC and developer to submit CLU and layout documents.
2.	Setting up of an AFS in existing CFS at Gul No. 55, Village: Khame, MIDC, Talaja, Dist. Raigad, New Mumbai, Maharashtra by M/s SHW Logistics Pvt. Ltd.	Comments awaited from CBEC, and the developer is yet to clarify whether the area provided for the proposed AFS is in conformity with the guidelines.
3.	Application for setting up of an AFS at Kapashera, New Delhi by M/s Continental Carriers (P) Limited	Comments awaited from CBEC, and clarification on the status of CLU from the Deputy Commissioner, South West District, Delhi.
4.	Application for setting up of AFS (at the existing CFS) at CFS Chosepet, Chennai by Central Warehousing Corporation	Comments awaited from CBEC.
5.	Application for setting up of an ICD at Ankal, Bangalore, Karnataka, by M/s Distribution Logistics Pvt. Ltd.	Comments awaited from CBEC. CLU is awaited from the developer.
6.	Application for setting up of CFS at Bayyavaram village, Kasimkota Mandal Visakhapatnam by M/s Visakha CFS & Logistics Pvt. Limited.	Comments awaited from CBEC.
7.	Setting up of AFS by M/s Dynamic Logistics (P) Ltd at Pune, Maharashtra	Comments awaited from CBEC.
8.	Application for setting up of CFS at Dighode Village, District Raigad, Maharashtra by M/s SKIL Infrastructure Limited	Comments awaited from CBEC and Ministry of Shipping.
9.	Application for setting up ICD in Mithun Area of District Nagpur, Maharashtra by CONCOR.	Comments awaited from CBEC.
10.	Application for setting up of CFS at Ponnari Taluka, Tiruvallur, Tamil Nadu by M/s Supply Chain Logistics Pvt. Ltd.	Ministry of Shipping has not supported the proposal keeping in view the congestion at Chennai Sea Port, also comments awaited from CBEC.
11.	Application for setting up of an ICD in Multimodal Logistics Park, Naya Raipur, Chhattisgarh by CONCOR.	Comments awaited from CBEC.
12.	Application for setting up of an ICD at Palwal, Haryana by M/s Distribution Logistics Pvt. Ltd.	Deficiencies in the documents have been conveyed to the developer. Reply is awaited.
13.	Application for setting up of CFS at Jodhpur dist. Rajasthan by M/s Pearl Port & Warehousing Pvt. Ltd.	The developer had requested that the proposal be kept in abeyance for four months as they have some problems on the land issues.
14.	Application for setting up of an ICD at Fatehpur Village, Shankarpally Mandal, RR District, Telangana by M/s S.V. Multi Logitech	Requisite documents not provided by developer. The developer has been asked to provide the requisite documents.
15.	Application for setting up of CFS at Survey No.1/3 B3, Pullicut road, Kattapalli Village, Ponnari Taluk, Tiruvallur, Chennai by M/s Apollo World Connect Pvt. Limited	Clarification on CLU is awaited from the developer. Comments awaited from the CBEC, Ministry of Shipping & Ministry of Civil Aviation.
16.	Application for setting up of ICD at village Shamboli, Khed Taluka, District Pune, Maharashtra by M/s APM Terminals Pvt. Ltd.	Deficiencies in documents have been conveyed to the developer and their response is awaited.
17.	Application for setting up of Container Freight Station (CFS) by M/s Gateway Distriparks Limited at Village Thiripattanam, Venkatchalam Mandal, Nellore, Andhra Pradesh	Comments awaited from CBEC, Ministry of Shipping & Ministry of Civil Aviation.
18.	Application for setting up of ICD at Madurai, Tamil Nadu by M/s Kera Enterprises Private Limited	Comments awaited from CBEC, Ministry of Shipping & Ministry of Civil Aviation.

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 16

Appendix - IX

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 570 dated 27.04.2016 regarding "New Railway Lines and Doubling of Rail Lines"

On 27 April, 2016, Shri B.V.Naik, Shri Bhairon Prasad Mishra and Shri Bharu Pratap Singh Verma, M.Ps., addressed an Unstarred Question No. 570 to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Railways *vide* O.M.No.2016/W-1/Genl./PQL/570 dated 06 March, 2017 have requested to drop the Assurance on the following grounds:-

"That Ministry of Railways has signed Memorandum of Understanding with Six States namely Odisha, Maharashtra, Chattisgarh, Andhra Pradesh, Telangana and Kerala for formation of Joint Venture (JV) Companies to take up Railway projects. So far, State Governments of Odisha, Maharashtra, Chattisgarh, Andhra Pradesh and Kerala have signed the Joint Venture Agreement (JVA) with Ministry of Railways (MOR). Government of Telangana has been requested to sign Joint Venture Agreement. But reply from them has not been received yet. It is mentioned that formation of Joint Venture Company (JVC) is an ongoing process subject to the consent of concerned State Government. Thus, it is not in the control of MOR unilaterally. Hence continuation of this Assurance under pending list may not be justified and accordingly be dropped from the pending list."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Railways have requested to drop the above Assurance.

The Committee may consider.

NEW DELHI

DATED : 07/11/2019

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 570  
TO BE ANSWERED ON 27.04.2016**

**NEW RAILWAY LINES AND DOUBLING OF RAIL LINES**

**570. SHRI B.V. NAIK:  
SHRI BHAIROU PRASAD MISHRA:  
SHRI BHANU PRATAP SINGH VERMA:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) the details of the new rail lines and doubling of rail lines which have been announced in the rail budget, 2016-17, zone-wise and State-wise;**
- (b) the funds allocated for this purpose, zone-wise and State-wise;**
- (c) whether the Government has submitted any proposal to the State Governments or any other departments for participation in the said projects; and**
- (d) if so, the details thereof, zone-wise and State-wise?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS  
(SHRI MANOJ SINHA)**

**(a) to (d): A Statement is laid on the Table of the House.**

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STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF UNSTARRED QUESTION NO. 570 BY SHRI B.V. MAIK, SHRI SHAIKON PRASAD MISHRA AND SHRI BHANU PRATAP SINGH VERMA TO BE ANSWERED IN LOK SABHA ON 27.04.2016 REGARDING NEW RAILWAY LINES AND DOUBLING OF RAIL LINES

(a) & (b): Zone-wise and State-wise break-up of New Line and Doubling projects included in Rail Budget 2016-17 is as given below:-

S. No.	Rly.*	State**	Project	Length (in km)	Outlay (In Rs. Crores)
<b>New Line</b>					
1	CR	MAH	Indore-Manmad via Malegaon	368	0.02
2	CR	MAH	Pune-Mask	285	0.02
3	CR	MAH	Valbhavwadi-Kothapur	107	0.02
4	ECOR	ODI	Jeypore-Malkangiri	1277	0.02
5	ECOR	ODI	Jeypore-Navrangpur	38	0.02
6	ECR	BIH	Vikramchila-Katareah (Pirpainty-Naugachia)	18	0.02
7	ER	JHA	Chitra-Besukinath	37	0.02
8	ER	JHA	Godda-Pakur	80	0.02
9	NER	UP	Sahjanwa-Dohrighat	70.45	0.02
10	NER	UP	Baharich-Sravasti-Balarampur (Tulsiapur)	80	0.02
11	NFR	WB	Haldibari-International Border	3	0.02
12	NR	UP, HAR	Meerut-Panipat	104	0.02
13	NR	PUN	Rajpura-Mohali	24	0.02
14	SECR	MP	Dongargarh-Kharigarh-Kawardha-Bilaspur	270	0.02
15	SECR	MP	Dheramjaigarh-Korba	63	0.02
16	SR	TN	Morappur-Dharmapuri	38	0.02
17	WCR	MP	Indore-Jabalpur	342	0.02
18	WR	MP	Bhimnath-Dholera	28	0.02
<b>Doubling</b>					
1	CR	MAH	Daund-Manmad	236	0.02
2	CR	MAH	Manmad-Jalgaon 3rd line	160	0.02
3	CR	MAH	Wardha-Nagpur 4th line	76	0.02
4	CR	MAH	Jalgaon-Bhusawal 4th line	24	0.02
5	ECR	BIH	Karota Patner-Mankatha-Surface triangle line	10	0.02

S. No.	Rly.*	State**	Project	Length (in km)	Outlay (in Rs. Crores)
6	ECR	BIN	Sagauli-Vaimkinagar		
7	ECR	BIH	Gaya-Bypass line for Manpur	109.7	0.02
8	ECR	BIH	Muzaffarpur-Sagauli	2	0.02
9	ECR	JHA	Garwa Road Rail over rail	100.6	0.02
10	ECR	JHA	Gomoh- Flyover down trains	10	0.02
11	NCR	UP	Jhansi-Khairar-Manickpur & Khairar-Bhimson	15	0.02
12	NCR	DLI, UP	Yamuna Bridge-Agra Fort with major bridge on Yamuna river	411	0.02
13	NCR	UP	Iradatganj-Kunwadih-const.of flyover	2	0.02
14	NCR	UP	Karchana-Iradatganj-const.of flyover	20.1	0.02
15	NCR	UP	Naini-Iradatganj-const.of flyover	19.8	0.02
16	NCR	UP	Jeonathpur-flyover	12	0.02
17	NCR	UP	Jeonathpur-flyover	13	0.02
18	NCR	UP	Mathura-Murhesi Rampur- flyover for avoiding surface crossing at Mathura.	11.08	0.02
19	NCR	UP	Allahabad Division - Const.of Aligarh flyover	25	0.02
20	NCR	UP	Lalitpur-Bireri with flyover at Lalitpur	16	0.02
21	NER	UP	Domingarh-Gorakhpur-Gorakhpur Cantt.-Kusumhi-3rd line	21.15	0.02
22	NER	UP	Burhwal-Gonda-3rd line	61.72	0.02
23	NER	UP	Shahganj-Bhatni-Phephna-Indara,Mau-Sahaganj(excl.Indara-Nau)	150.23	0.02
24	NER	UP	Bhatni-Aunrihar with Electricfication	125	0.02
25	NER	UP	Aunrihar-Jaunpur	68	0.02
26	NFR	WB	New Maynaguri-Gumanihat DL of remaining portion	61.65	0.01
27	NR	UP	Barabanki-Akbarpur	161	0.02
28	NR	UP	Janghal-Pratapgarh-Amethi	87	0.02
29	NR	UP	Jaunpur-Tanda	94	0.02
30	NR	DLI, UP	Delhi-Shemli-Tapri incl. Saharanpur by-pass	175	0.02
31	SCR	AP	Guntakal-Guntur	443	0.02
32	SER	WB, ODI	Narayangarh-Bhadrak 3rd line	155	0.02
33	SER	WB	Damodar-Mohishila	8	0.02

S. No.	Rly.*	State**	Project	Length (in km)	Outlay (in Rs. Crores)
33	SER	ODI	Bondamunda-Rourkela 4th line	9.3	0.02
34	SR	KER	Netravati-Mangalore Central	1.5	0.02
35	SWR	KAR	Birur-Shimoga	60	0.02
36	WCR	MP	Powarkheda-Jujharpur-single line flyover in up direction	12	0.01
37	WCR	MP	Jukehi chord line at Katni	0.53	0.02
38	WR	MP	Nagda-Ujjain-DL. of Gambhir Bridge	0.44	0.02
39	WR	MP	Indore-Davos-Ujjain	80	0.02

Above projects have been included in Budget 2016-17 subject to requisite approvals.

(c) & (d): Ministry of Railways has signed Memorandum of Understanding with Six states for formation of Joint Venture (JV) Companies to take up railway projects which may be mutually agreeable to railways as well as the State Government concerned. The process of formation of JV Companies has been taken up. These JV Companies will be responsible for identification of projects to be taken up.

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\* CR-Central Railway  
 ER-Eastern Railway  
 ECR-East Central Railway  
 ECoR-East Coast Railway  
 NR-Northern Railway  
 NCR-North Central Railway  
 NER-North Eastern Railway  
 NFR-Northeast Frontier Railway

NWR-North Western Railway  
 SR-Southern Railway  
 SCR-South Central Railway  
 SER-South Eastern Railway  
 SECR-Southeast Central Railway  
 SWR-South Western Railway  
 WR-Western Railway  
 WCR-West Central Railway

\*\* MAH- Maharashtra  
 BIH- Bihar  
 JHA- Jharkhand  
 UP- Uttar Pradesh  
 DL- Delhi  
 HAR- Haryana  
 RAJ- Rajasthan  
 PUN- Punjab

AP- Andhra Pradesh  
 CHH- Chhattisgarh  
 ODI- Odisha  
 TN- Tamil Nadu  
 KAR- Karnataka  
 GUJ- Gujarat  
 MP- Madhya Pradesh  
 WB- West Bengal

ASS- Assam  
 UTR- Uttarakhand  
 TEL- Telangana  
 KER- Kerala

MEMORANDUM No. 17

Subject: Request for dropping of Assurance given in reply to Starred Question No. 110 dated 03 March 2016 regarding "Road Safety."

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On 03 March, 2016, Shrimati Kirron Kher, M.P., addressed a Starred Question No. 110 to the Minister of Road Transport and Highways. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Road Transport and Highways within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Road Transport and Highways vide O.M. No. H-11016/34/2016-RS dated 9<sup>th</sup> November, 2016 and O.M. No.11016/06/2016-RS dated 2<sup>nd</sup> March, 2017 have requested to drop the Assurance on the following grounds:-

"That the Road Transport and Safety Bill is still in consultation stage. Keeping in view the grim Road Safety Scenario and the need to improve and ease of the Transport, Ministry of Road Transport and highways constituted a Group of Transport Ministers of States (GoM) to deliberate on the issues faced by the transport sector in the country in February, 2016. The GoM was mandated to examine the best practices in the road transport sector with a view to improve safety and mobility and to suggest actionable measures for implementation. The GoM has held three meetings in new Delhi, Bengaluru and Dharamshala. The GoM after extensive deliberation recommended that necessary amendments may be carried out in the present Act and Rules keeping in view of the grim road safety scenario in the country. Accordingly, it has been decided that the recommendations of the Group of Ministers (GoM) may be considered and necessary amendment may be made in Motor Vehicles Act, 1988 through Motor Vehicles (Amendment) Bill, 2016. The Cabinet note for the Motor Vehicles (Amendment) Bill, 2016 has been approved by Cabinet in its meeting dated 3<sup>rd</sup> August, 2016. The Bill was introduced in the Lok Sabha for consideration and passing on 9<sup>th</sup> August, 2016. Most of the subjects of the Road Transport and Safety Bill have been covered in the Motor Vehicles (Amendment) Bill, 2016."



4. In view of the above, the Ministry, with the approval of Minister of State for Road Transport and Highways have requested to drop the above Assurance.

The Committee may consider.

DATED :- 07/11/2019

NEW DELHI:

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GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA  
STARRED QUESTION NO. 110  
ANSWERED ON 3<sup>RD</sup> MARCH 2016

ROAD SAFETY

\*110. SHRIMATI KIRRON KHER:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS  
सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) the details of the safety norms taken into consideration for the planning, designing and construction of National Highways along with the penalty fixed for their non-compliance;
- (b) whether it is proposed to reduce the penalty for faulty road design leading to accidents in the Road Safety Bill;
- (c) if so, the reasons therefor including the average annual rate of accidental deaths;
- (d) whether the Government has developed or proposes to develop an independent empowered agency for road safety; and
- (e) if so, the salient features thereof including its composition and the mode of appointment?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS  
(SHRI NITIN JAIRAM GADKARI)

- (a) to (e) A statement is laid on the table of the house.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE LOK SABHA  
STARRED QUESTION NO. 110 ANSWERED ON 3.3.2016 ASKED BY SHRIMATI  
KIRRON KHER REGARDING ROAD SAFETY.

(a) National Highways in the country are designed and constructed as per the laid down Indian Road Congress codes, standards and specifications on different aspects including safety norms. Specific aspects of conducting safety audits of Roads including National Highways are covered in IRS SP: 88-2010 "Manual on Road Safety Audit". In Detailed Project Reports (DPRs) / designs of road projects, if any discrepancy is found including that in respect of safety norms the same is corrected before bidding / execution. If any discrepancy is found during execution stage, concessionaire or contractor is penalized as per the conditions of contract.

(b) to (e) Ministry of Road Transport & Highways is finalizing the Road Transport and Safety Bill in consultation with the States / Union Territories.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 20

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3315 dated 06.12.2016 regarding "National Integration Council".

On 06 December, 2016, Shri Adhir Ranjan Chowdhury and Shri Shivkumar Udasl, M.Ps. addressed an Unstarred Question No. 3315 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. H.11016/12/2016-NI.II dated 14 March, 2017 have requested to drop the Assurance on the following grounds:-

"That the last meeting of the National Integration Council (NIC) was held on 23.09.2013. Consequent upon formation of a new Government in 2014, the process of reconstituting a new NIC has been sent to the Prime Minister's Office with approval of the Hon'ble Home Minister. The meeting of NIC is convened only after the shortlisting of Members for reconstitution and completion of other related processes. Since action has already been initiated for reconstitution of NIC, it is requested that the said Assurance be dropped/deleted."

4. In view of the above, the Ministry, with the approval of the Minister of State for Home Affairs, have requested to drop the Assurance.

The Committee may consider.

DATED:- 07/11/2019

NEW DELHI

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. 3315

TO BE ANSWERED ON THE 06<sup>TH</sup> DECEMBER, 2016/ AGRAHAYANA 15, 1938 (SAKA)

NATIONAL INTEGRATION COUNCIL

3315. SHRI ADHIR RANJAN CHOWDHURY:  
SHRI SHIVKUMAR UDASI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the National Integration Council is proposed to be reconstituted and convened to meet in order to address a spate of issues, particularly communal harmony; and

(b) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJJU)

(a) to (b): Reconstitution of the National Integration Council is under consideration of the Government.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES  
MEMORANDUM No. 21

Appendix - XII

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3991 dated 09.12.2016, regarding "Ordnance Factories."

On 09 December, 2016, Shri Anoop Mishra, M.P., addressed an Unstarred Question No. 3991 to the Minister of Defence. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Defence (Department of Defence Production) within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Defence vide O.M. No. 4 (75)/09/PQ (Assurance) 222/DP (Plg-IV) dated 15 March, 2017 have requested to drop the Assurance on the following grounds:-

"That Rajya Sabha Secretariat vide their OM dated 14 December, 2016 have informed that on reconsidering the matter, Assurances on similar subjects have been deleted from the list of pending Assurances. The Assurance deleted by Rajya Sabha Secretariat and current Assurance are similar, both being on procurement of BMCS plant. In view of the above, Ministry of Parliamentary Affairs/Lok Sabha Secretariat is requested to kindly reconsider the matter and delete the present Assurance from the list of pending Assurances."

4. In view of the above, the Ministry, with the approval of Minister of State for Defence, have requested to drop the Assurance.

The Committee may consider.

DATED:- 07/11/2019

NEW DELHI:

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE PRODUCTION  
LOK SABHA

UNSTARRED QUESTION NO.3991  
TO BE ANSWERED ON THE 9<sup>TH</sup> DECEMBER, 2016

ORDNANCE FACTORIES

3991. SHRI ANOOP MISHRA:

Will the Minister of DEFENCE रक्षा मंत्री  
be pleased to state:-

- (a) whether there are a number of ordnance factories in the country which are complete in all respects but yet to start functioning; and  
(b) if so, the number of such ordnance factories and the expenditure incurred on these factories so far, factory-wise along with the status of the Nalanda Ordnance factory?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

रक्षा राज्य मंत्री

(DR. SUBHASH BHAMRE)

(डॉ. सुभाष भामरे)

(a) & (b): As on date, there are no Unit / Factory under Ordnance Factory Board (OFB) which is complete in all respect but yet to start functioning.

Ordnance Factory located at Nalanda mandated for production of Bi-Modular Charge System (BMCS) has already started production since 2015-

16. Nitro Cellulose (NC) Plant and Sulphuric Acid Concentration / Nitric Acid Concentration (SAC/NAC) Plant have been commissioned and 5 BMCS Plants are under procurement.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix - VIII

MEMORANDUM No. 23

Subject: Request for dropping the Assurance given in reply to Unstarred Question No. 3792 dated 09.08.2016 regarding "Amendment in Sedition Law."

On 09 August, 2016, Shri Hari Om Panday and Shri Naranbhai Kachhadliya, M.Ps., addressed an Unstarred Question No.3792 to the Minister of Home Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee on Government Assurances and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. The Ministry of Home Affairs vide their O.M. F.No.13012/22/2016-IS-I dated 11 July, 2017 have requested to drop the Assurance on the following grounds:-

*"That Law Commission of India, Ministry of Law & Justice has intimated that the 21<sup>st</sup> Law Commission on becoming functional on 15.03.2016 undertook the study of Criminal Justice System and related three statutes (Indian Penal Code, Code of Criminal Procedure and the Indian Evidence Act). The preliminary study on the project (s) is underway. The offence of 'Sedition' has been defined under Section 124A of the Indian Penal Code (IPC) and the IPC is being examined in order to prepare a comprehensive report. In view of comprehensive nature of the project it would be difficult to indicate the time line for its completion. In view of the above, this Assurance may please be dropped, as no time frame can be fixed for completing the said comprehensive review of the Criminal Justice System by the Law Commission of India/this Ministry."*

4. In view of the above, the Ministry of Home Affairs, with the approval of Minister of State in the Ministry of Home Affairs, have requested to drop the above Assurance.

The Committee may consider.

DATED: 07/11/2019

NEW DELHI:



GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO.3792

TO BE ANSWERED ON THE 9<sup>TH</sup> AUGUST, 2016/SHRAVANA 13, 1938, (SAKA)

AMENDMENT IN SEDITION LAW

3792. SHRI HARI OM PANDAY:  
SHRI NARANBHAI KACHHADIYA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal to re-examine the provisions of the sedition law and make amendments therein;
- (b) if so, the details thereof and the reasons therefor;
- (c) the time by which amendment in the sedition law is likely to be effected; and
- (d) the details of key changes, implications and likely impact of the above decision on social harmony?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)

(a) to (d): The Ministry of Home Affairs has written to the ministry of Law and Justice to request the Law Commission of India to study the usage of the provisions of the Section 124A (Sedition) of IPC and suggest amendments, if any. The matter is under consideration of the Law Commission of India.

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LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix - XIV

MEMORANDUM NO. 24

Subject: Request for dropping of the Assurance given in reply to Unstarred Question No.415 dated 01 December, 2015 regarding "Regulation of Hunting".

On 01 December, 2015, Shrimati Vanaroja R., MP., addressed an Unstarred Question No. 415 to the Minister of Environment, Forest & Climate Change. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee on Government Assurances and required to be implemented by the Ministry of Environment, Forest & Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Environment, Forest & Climate Change vide their O.M. F.No.17-247/2014 WL dated 24 July, 2017 have requested to drop the Assurance on the following grounds:-

*"That the review of the Wild Life (Protection) Act, 1972 per se is a long drawn process that also includes stakeholder consultation, vetting of the draft by Ministry of Law & Justice, approval of the Cabinet Committee, introduction in the Parliament, discussions in the Parliament. Further, to a similar reply to Rajya Sabha Unstarred Q. No. 1324 regarding "Punishment and fine for hunting forest animals" replied on 28<sup>th</sup> November 2016, Rajya Sabha Secretariat had informed that the reply to the said Rajya Sabha Question be not treated as an Assurance. Considering the above and also the lengthy time span required for the completion of the process of review of the Act through amendment, the Ministry of Environment, Forest & Climate Change, with approval of the competent authority requests the Committee on Government Assurances for excluding the above cited Assurance from the list of pending Assurances."*

4. In view of the above, the Ministry of Environment, Forest & Climate Change, with the approval of the Minister for Environment, Forest & Climate Change, have requested to drop the above Assurance.

The Committee may consider.

DATED: 07/11/2019

NEW DELHI:

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GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA  
UNSTARRED QUESTION NO. 415  
TO BE ANSWERED ON 01.12.2015

Regulation of Hunting

415. SHRIMATI VANAROJA R.:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether Government proposes to notify a new set of regulations on hunting of wildlife outside the protected areas such as national parks and sanctuaries as well as trade in non-endangered flora and fauna which conservationists dubbed as a license to kill, and if so, the details thereof;
- (b) whether the Government has drafted a new wildlife conservation policy which includes rules on wildlife kept in captivity to keep pace with changing times and need along as well as the country's religious and cultural practices and if so, the details thereof; and
- (c) the steps being taken by the Government to keep in tune with the present day challenges of conservation while framing new laws/rules?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI PRAKASH JAVADEKAR)

- (a), (b) and (c) The Ministry of Environment, Forest and Climate Change has circulated a draft wildlife policy to Principal Chief Conservator of Forests and Chief Wildlife Wardens of States/Union Territory Governments and members of the National Board for Wildlife for their comments and suggestions. The important policy suggestions mentioned in the draft policy include:
- (i) Complete protection to threatened species everywhere. To redefine threats and schedules accordingly;
  - (ii) Conservation within and outside Protected Areas to be implemented with scientific knowledge based management approach;
  - (iii) Regulation for sustainable use and trade of forest biodiversity from the forests other than Protected Areas, subject to the species specific regulations linked to the schedules.
  - (iv) Redefining hunting for handling of life forms keeping in view the traditional practices;
  - (v) Regulation for domestic and international trade of exotic as well as domestic biodiversity.

However, no final policy decision in this regard has been taken by the Ministry.

Appendix - XI

LOK SABHA SECRETARIAT  
COMMITTEE ON GOVERNMENT ASSURANCES

MEMORANDUM No. 25

Subject: Request for dropping of the Assurance given in reply to Unstarred Question No.521 dated 28.02.2016 regarding "Unethical Practices by Companies".

On 26 February, 2016, Shri Abhishek Singh, M.P., addressed an Unstarred Question No.521 to the Minister of Corporate Affairs. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee on Government Assurances and required to be implemented by the Ministry of Corporate Affairs within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Corporate Affairs vide their D.M. No.6/3/2016-CS dated 1.8.2017 have requested to drop the Assurance on the following grounds:-

*"That the Commission is required to follow the due process, as laid down in the Competition Act, 2002 and Rules/regulations framed there under, while disposing of the case reported/ referred to the Commission which allege contravention of provisions of the Act. Further, some of the cases coming before the Commission for consideration especially relating to newly emerging sectors/highly technical areas require in-depth deliberation and advice of relevant field experts. In some of the cases, the parties to the case approach Courts seeking stay on investigation/ inquiry or proceedings in the Commission thereby impeding the final disposal of these cases."*

4. In view of the above, the Ministry of Corporate Affairs, with the approval of the Minister of State for Corporate Affairs, have requested to drop the above Assurance.

The Committee may consider.

DATED:- 07/11/2019

NEW DELHI:

GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS

LOK SABHA  
UNSTARRED QUESTION NO. 521  
ANSWERED ON FRIDAY, THE 26<sup>TH</sup> FEBRUARY, 2016  
[PHALGUNA 7, 1937 (SAKA)]

UNETHICAL PRACTICES BY COMPANIES

QUESTION

521. SHRI ABHISHEK SINGH:

Will the Minister of CORPORATE AFFAIRS कार्पोरेट कार्य मंत्री  
be pleased to state:

- whether the Government has made any assessment regarding functioning of Competition Commission of India (CCI), if so, the details thereof;
- whether the cases of cartelisation/unethical business practices by public and private sector companies have come to the notice of the Government/CCI, if so, the details thereof indicating the number of such cases reported during each of the last three years and the current year, company-wise/sector-wise;
- the action taken/penalty imposed by CCI on such companies during the said period, company-wise; and
- the steps taken/being taken by the Government to check unethical practices by companies and make CCI more effective?

ANSWER

THE MINISTER OF CORPORATE AFFAIRS

कार्पोरेट कार्य मंत्री

(SHRI ARUN JAITLEY)

(अरुण जेटली)

(a) to (d) Competition Commission of India (CCI) is a Statutory Body established under the Competition Act, 2002 to prevent practices having adverse effect on competition, to promote and sustain competition in markets while protecting the interests of the consumers. The Commission prepares and forwards to the Central Government an annual report giving a full account of its activities during the previous year, which is laid before each Houses of Parliament. The number of cases of cartelisation/unethical business practices reported to CCI in the last three years and current year under provisions of the Competition Act, 2002 are given below: -

Year	Number of Cases reported to CCI
2012-13	94
2013-14	115
2014-15	128
2015-16 (Up to 23.02.2016)	113

(Source : CCI)

The details of cases reported, action taken/penalty imposed by CCI on such companies during each of the last three years and the current year, company-wise/sector-wise are indicated in the Annexure - I to Annexure - IV.

Under the provisions of the Competition Act, 2002 the CCI is mandated, Inter-alia, to impose penalties and/or issue cease and desist orders in cases of unethical practices such as anti-competitive agreements and abuse of dominance.

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Annexure referred to Lok Sabha Un-starred Question No. 521 answered on 26.02.2016  
Financial Year 2012-13

Sl. No.	Name of Case	Sector	Penalty Imposed (in Rs.)
1	Kannada Grahakara Keeto & Shri Ganesh Chetan	FILM & ENTERTAINMENT	20,24,621
2	KCEA	FILM & ENTERTAINMENT	40,29,277
3	Anil Kumar	REAL ESTATE	No Penalty Imposed
4	Atos Worldline India Pvt. Ltd.	FILM & ENTERTAINMENT	4,48,40,236
5	Three D Integrated Solutions Limited	REAL ESTATE	No Penalty Imposed
6	IFTRT	FILM & ENTERTAINMENT	14,24,521
7	Rohit Medical Store	HEALTH & PHARMACEUTICAL	2,93,699
8	M/s Silarpuri Colonizers Private Limited	REAL ESTATE	Not Applicable
9	Advertising Agencies Guild	INFORMATION TECHNOLOGY	Not Applicable
10	Dr. Deepa Narula	REAL ESTATE	Not Applicable
11	Shri M. Rajendran. Koval Cable Vision	INFORMATION TECHNOLOGY	Under Consideration
12	Tamarai Technologies Private Limited	MISCELLENEOUS	Under Consideration
13	Shri Ashok Vijay Jain	REAL ESTATE	Not Applicable
14	Lt. Col. (Retd.) Dr. Mohinder Kumar Yadav	REAL ESTATE	Not Applicable
15	Smt. Raj Rani Chandhok & Shree Poneet Chandhok	REAL ESTATE	Not Applicable
16	Shri Shivang Agarwal	REAL ESTATE	Not Applicable
17	DGCOM	REAL ESTATE	Not Applicable
18	CUTS	INFORMATION TECHNOLOGY	Under Consideration
19	Sanjay Kumar Gupta	REAL ESTATE	Not Applicable
20	Sh. Subhash Yadav	AUTOMOBILES	Not Applicable
21	Ms. Nalini Gupta	MISCELLENEOUS	Not Applicable
22	Mr. Tarsem Chand & Mrs Kanta Devti Mittal	REAL ESTATE	Not Applicable
23	IAAI	CIVIL AVIATION	Not Applicable
24	BIG CBS & RTPL	FILM & ENTERTAINMENT	Not Applicable
25	Sreeram Mushty	BANKING & INSURANCE	Not Applicable
26	All India Genset Manufacturer Association	MISCELLENEOUS	Not Applicable
27	M/s Swastik Stevedores Pvt. Ltd.	MISCELLENEOUS	3,88,492
28	Mr. Khiani Hiro Rattantal	MISCELLENEOUS	Not Applicable
29	Mr. Manoj Hirasingsh Pradeshi	HEALTH & PHARMACEUTICAL	Not Applicable
30	CINEMAX INDIA LTD.	FILM & ENTERTAINMENT	55,20,315
31	Mr. A.K. Jain	REAL ESTATE	Not Applicable
32	Dr. Naveen Karnwal	MISCELLENEOUS	Not Applicable
33	Mineral Enter Ltd.	SHIPPING & TRANSPORT	Not Applicable

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34	PDA Trade Fairs	MISCELLANEOUS	Not Applicable
35	N.S. Rao & Fatima Taher	BANKING & INSURANCE	Not Applicable
36	Sh. Kushal K. Rana	REAL ESTATE	Not Applicable
37	ACCAB	MISCELLANEOUS	Not Applicable
38	Exclusive Motors Pvt. Ltd.	AUTOMOBILES	Not Applicable
39	S. Bhargava	REAL ESTATE	Not Applicable
40	Merino Products Ltd.	CHEMICAL & FERTILIZER	Not Applicable
41	ACPMA and its members	CEMENT	Not Applicable
42	Dr. Anoop Bhagat	HEALTH & PHARMACEUTICAL	Not Applicable
43	Faridabad Industries Association		25,87,27,640
44	Madhya Pradesh Power Generating Company Ltd	COAL	No Penalty Imposed
45	Madhya Pradesh Power Generating Company Ltd	COAL	No Penalty Imposed
46	M/s Next Tenders (India) Private Limited	MISCELLANEOUS	Not Applicable
47	M/s Vijay Rice & General Mills	MISCELLANEOUS	Not Applicable
48	Ms. Lalita Ramakrishnan and Mr. V Ramakrishnan	REAL ESTATE	Not Applicable
49	Mr. Ajay Duggan Films	FILM & ENTERTAINMENT	Not Applicable
50	UPSE Securities Ltd.	BANKING & INSURANCE	Not Applicable
51	Mr. Manjit Singh Sachdeva	CIVIL AVIATION	Not Applicable
52	Indian Exhibition Industry Association	MISCELLANEOUS	6,75,03,640
53	Sponge Iron Manufacturers Association	IRON & STEEL	Not Applicable
54	Prasar Bharti	FILM & ENTERTAINMENT	Under Consideration
55	Bengal Chemist and Druggist Association	HEALTH & PHARMACEUTICAL	18,38,56,470
56	M/s Shahi Experts Pvt. Ltd.	TEXTILE	Not Applicable
57	Mr. Karan Sehgal, Proprietor, M/s Karan Ores & Specials	MISCELLANEOUS	Not Applicable
58	Dr. Chintamani Ghosh, Director	HEALTH & PHARMACEUTICAL	Penalty imposed but case was clubbed along with SM2 of 2012 so penalty in that case was applicable.
59	Mr. Saifudheen-E	CEMENT	Under Consideration
60	Mr. Nirmal Kumar Manshani	MISCELLANEOUS	Under Consideration
61	Mr. Jitendra P. Agarwal	REAL ESTATE	Not Applicable
62	Mr. Ramakant Kini	MISCELLANEOUS	3,81,58,303
63	The Air Cargo Agents Association of India	MISCELLANEOUS	Not Applicable
64	HLS Asia Limited	MISCELLANEOUS	Not Applicable
65	Official Beverages	MISCELLANEOUS	Not Applicable
66	Raaj Kamal Films International	FILM & ENTERTAINMENT	Under Consideration
67	Mr. Kuldeep Singh	REAL ESTATE	Not Applicable

68	Mr. Ajit Mishra	REAL ESTATE	Not Applicable
69	M/s Oracle Drugs & other	HEALTH & PHARMACEUTICAL	Not Applicable
70	M/s Arora Medical Hall	HEALTH & PHARMACEUTICAL	2,05,42,953
71	Dr. Adia Satya Narayan Rao.	REAL ESTATE	Under Consideration
72	Indian Railways Patiala	RAILWAYS	No Penalty Imposed
73	Mr. Krishnan	PETROLEUM & GAS	Not Applicable
74	Sale of Sugar Mills by UPRGVNL & UPSSCL	MISCELLANEOUS	Under Consideration
75	M/s Transparent Energy Systems Pvt. Ltd. (TESPL)	MISCELLANEOUS	Not Applicable
76	Shri Shantaram Walvankar	BANKING & INSURANCE	Not Applicable
77	Shri Anil Gambhir	MISCELLANEOUS	Not Applicable
78	Puri VIP Floor Owners Association	REAL ESTATE	Not Applicable
79	Shri Tkushar Kanti Dhingra	REAL ESTATE	Not Applicable
80	Association of Indian Mini Blast Furnaces (AIM)	IRON & STEEL	Not Applicable
81	AdCept Technologies Pvt. Ltd.	COAL	Not Applicable
82	a'XYKno Capital Services Ltd.	COAL	Not Applicable
83	Shri Vineet Kumar	CIVIL AVIATION	Not Applicable
84	Quadrant EPP Surlon India Ltd.	MISCELLANEOUS	Not Applicable
85	Saint Gobain Glass India Ltd.	PETROLEUM & GAS	Not Applicable
86	India Glycols Limited	CHEMICAL & FERTILIZER	Under Consideration
87	Mr. Kanwal Jit Singh, Proprietor, M/s Kanwal Automobiles	AUTOMOBILES	Not Applicable
88	M/s Dipak Nath	PETROLEUM & GAS	Not Applicable
89	Mr. Sumit Sahni and Mrs. Anumita Sahni	FILM & ENTERTAINMENT	Not Applicable
90	Essel Shyam Communication Ltd	MISCELLANEOUS	Under Consideration
91	Petroleum Companies Fixing of Petrol Prices	PETROLEUM & GAS	Under Consideration
92	Gujarat State Electricity Corporation Limited	COAL	17,73,05,00,000
93	Mr. A.V. Murlidharan, Director	MISCELLANEOUS	6,53,18,000
94	Mr. Dinesh Trehan	REAL ESTATE	No Penalty Imposed

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Annexure referred to Lok Sabha Un-starred Question No. 521 answered on 26.02.2016  
Financial Year 2013-14

Sl. No.	Name of Case	Sector	Penalty Imposed (In Rs.)
1	Express Industry Council of India.	FILM & ENTERTAINMENT	2,57,91,00,000
2	Shri Ghanshyam Dass Vij, Sole Proprietor	HEALTH & PHARMACEUTICAL	No Penalty Imposed
3	Crown Theatre	FILM & ENTERTAINMENT	1,86,589
4	Cartelization by Public Sector Insurance Companies	BANKING & INSURANCE	6,71,05,00,000
5	Cartel among suppliers to ordinance factories	MISCELLANEOUS	3,03,78,300
6	Bio-Med (P) Ltd.	HEALTH & PHARMACEUTICAL	63,53,24,569
7	OHCL	FILM & ENTERTAINMENT	No Penalty Imposed
8	Shivam Enterprises and Kirtarpur Sahib Truck Operators Cooperative	COAL	3,40,837
9	Mr. P.V. Basheer Ahamed	FILM & ENTERTAINMENT	25,15,315
10	Chemist and Druggist Association Goa	HEALTH & PHARMACEUTICAL	10,62,062
11	Mr. Bijay Poddar	COAL	No Penalty Imposed
12	Sai Wardha Power Company Limited	COAL	No Penalty Imposed
13	The West Bengal Power Development Corp. Ltd.	COAL	No Penalty Imposed
14	Sponge India Manufacturers vs Coal India Ltd	COAL	No Penalty Imposed
15	DLF City Club Members Welfare Association (Regd)	REAL ESTATE	Not Applicable
16	Central Vigilance Commission (CVC)	MISCELLANEOUS	Not Applicable
17	Mr. V. Senthinathan	BANKING & INSURANCE	Not Applicable
18	Mr. Vikrant Bhogi	REAL ESTATE	Not Applicable
19	Ester India Chemicals Limited.	CHEMICAL & FERTILIZER	Under Consideration
20	Mr. Achyut P. Rao	REAL ESTATE	Not Applicable
21	Mr. Rajiv Kumar Chauhan	REAL ESTATE	Not Applicable
22	Casa Paradise Owner's Welfare Association	REAL ESTATE	Not Applicable
23	Advertising Agencies Guild	INFORMATION TECHNOLOGY	Not Applicable
24	Jubilant Life Sciences Ltd.	CHEMICAL & FERTILIZER	Under Consideration
25	Southern India Engineering Manufacturer's Assc.	ELECTRICITY	Under Consideration
26	Shubham Srivastava and DIPP	CIVIL AVIATION	Not Applicable
27	K Madhusudan Rao and Lodha	REAL ESTATE	Not Applicable
28	Om Prakash and Central Bureau of Narcotics	MISCELLANEOUS	Not Applicable
29	Builders Association of Kerala vs State of Kerala and others	REAL ESTATE	Not Applicable
30	Delhi Jal Board	MISCELLANEOUS	Under Consideration

31	Delhi Jal Board	MISCELLANEOUS	Under Consideration
32	Raghuvinder Singh v Jayaprakash Associates and others	REAL ESTATE	Not Applicable
33	Identity kept confidential vs Eldeco Housing	REAL ESTATE	Not Applicable
34	AB Sugar vs ISMA and others	CHEMICAL & FERTILIZER	Under Consideration
35	Wave Distilleries vs ISMA and others	CHEMICAL & FERTILIZER	Under Consideration
36	Lord Distilleries vs ISMA and others	CHEMICAL & FERTILIZER	Under Consideration
37	Micromax Informatica Limited	INFORMATION TECHNOLOGY	Under Consideration
38	Mr. A. Visvanath	CIVIL AVIATION	Not Applicable
39	M/s Financial Software and Systems Pvt. Ltd.	INFORMATION TECHNOLOGY	Not Applicable
40	JHS Svendgaard Laboratories Limited	CHEMICAL & FERTILIZER	Not Applicable
41	Mr. Anjan Kumar Banerjee	REAL ESTATE	Not Applicable
42	Mr. M.K. Shrivastava, DDM	TELECOMMUNICATION	Not Applicable
43	Mr. K.M. Chakrapani, Proprietor of M/s Coir India	CEMENT	Under Consideration
44	Mr. Amit Kumar Singhal, Proprietor	MISCELLANEOUS	Not Applicable
45	Mr. Pankaj Bhardwaj	REAL ESTATE	Not Applicable
46	Mr. R. Rajaraman	MISCELLANEOUS	Not Applicable
47	Mr. Surendra Prasad	COAL	Not Applicable
48	State of Haryana Shree Cement and others	CEMENT	Under Consideration
49	Federation of Indian Publishers	MISCELLANEOUS	Not Applicable
50	Royal Agency	HEALTH & PHARMACEUTICAL	Not Applicable
51	SRMB Srijan Limited.	BANKING & INSURANCE	Not Applicable
52	Magnus Graphics	MISCELLANEOUS	Not Applicable
53	Mr. Larry Lee McCallister	MISCELLANEOUS	Not Applicable
54	Nanavati Wheels Pvt. Ltd.	AUTOMOBILES	Not Applicable
55	Mr. Hardeep Singh Anand, Managing Director	EDUCATION	Not Applicable
56	DCMM, Kapurthala vs Faiverly	RAILWAYS	Not Applicable
57	CA Sreeram Mushty, Chartered Account	BANKING & INSURANCE	Not Applicable
58	Maruti & Company	HEALTH & PHARMACEUTICAL	Under Consideration
59	Mr. Shyam Lal Gupta	MISCELLANEOUS	Not Applicable
60	Karnataka Iron and Steel Manuf. Assc. (KISMA)	IRON & STEEL	Not Applicable
61	NK Natural Foods Pvt. Ltd.	REAL ESTATE	Not Applicable
62	Mr. Awadh B Singh	PETROLEUM & GAS	Not Applicable
63	Intex Technologies	INFORMATION TECHNOLOGY	Under Consideration
64	Mr. Naresh Bansal	REAL ESTATE	Not Applicable
65	Dish TV India Limited	FILM & ENTERTAINMENT	Not Applicable
66	Mr. Anay Choksey	BANKING & INSURANCE	Not Applicable
67	Mr. Tunuguntla Chandra Sekhar	REAL ESTATE	Not Applicable
68	M/s Moran Planation Pvt. Ltd.	REAL ESTATE	Not Applicable
69	M/s Mill Marketing Pvt. Ltd.	REAL ESTATE	Not Applicable

70	M/s Parasramka Holding Pvt. Ltd.	REAL ESTATE	Not Applicable
71	Tavoy Apparels Limited	BANKING & INSURANCE	Not Applicable
72	Nagole Auto Drivers Welfare Association	MISCELLANEOUS	Not Applicable
73	Mr. Raj Kamal Bhatia	REAL ESTATE	Not Applicable
74	Global Tax Free Traders	MISCELLANEOUS	Not Applicable
75	Mr. Surinder Saini	HEALTH & PHARMACEUTICAL	Not Applicable
76	Suo Moto cartelization in conveyor belt	MISCELLANEOUS	Under Consideration
77	Mr. Tom Joseph	IRON & STEEL	Not Applicable
78	Pan India Infraprojects Pvt. Ltd.	MISCELLANEOUS	Not Applicable
79	M/s Himalya International Ltd.	FOOD PROCESSING	Not Applicable
80	Mr. Arun Anandagiri	EDUCATION	Under Consideration
81	TATA Power Delhi Distribution Limited	ELECTRICITY	Not Applicable
82	NEIPDA, GGU	PETROLEUM & GAS	Not Applicable
83	Mr. Rahul S Dudhe, Dr. Priyanka R Dudhe (Makode)	HEALTH & PHARMACEUTICAL	Not Applicable
84	Chief Materials Manager, Rail Coach Factory, Kapoorthala	RAILWAYS	Under Consideration
85	Reliance Agency	HEALTH & PHARMACEUTICAL	Under Consideration
86	Tristar Trading Pvt. Ltd.	AUTOMOBILES	Not Applicable
87	M/s Shubham Sanitarywares	MISCELLANEOUS	Not Applicable
88	Mr. Sharad Kumar Jhunjhunwala	RAILWAYS	Not Applicable
89	Shri Wadkumar B Kapoor	BANKING & INSURANCE	Not Applicable
90	Mr. Arvind Kumar Sachdev	REAL ESTATE	Not Applicable
91	Anonymous	REAL ESTATE	Not Applicable
92	Mr. Jeetender Gupta	AUTOMOBILES	Not Applicable
93	Bull Machines	MISCELLANEOUS	Under Consideration
94	Mr. Muralidharan	CEMENT	Under Consideration
95	Ministry of Corporate Affairs on representation of All India Tyre Dealers Federation	AUTOMOBILES	Under Consideration
96	Insurance	HEALTH & PHARMACEUTICAL	Not Applicable
97	HPCL Tender	PETROLEUM & GAS	Under Consideration
98	ref by Delhi High Court Grammy Communications vs Emaar MGF Land Ltd	MISCELLANEOUS	Not Applicable
99	Ashutosh Bhardwaj vs DLF Ltd	REAL ESTATE	Under Consideration
100	M/s Shri Revanasiddeshwar Automobiles (M/s SRA). Vs. Hero MotoCorp Ltd. and ors.	AUTOMOBILES	Not Applicable
101	Sh. Avtar Singh. Vs. M/s Ansal Township & Land Development Ltd. and ors.	REAL ESTATE	Not Applicable
102	Mr. Ashok R. Mansata, President Vs. State Bank of India	BANKING & INSURANCE	Not Applicable
103	TDI Fun Republic Shop Owner Welfare Association. Vs. E-City Property Management & Services Pvt. Ltd. (EPMS). And ors.	REAL ESTATE	Not Applicable

104	Shri Vishal Gupta and Google	INFORMATION TECHNOLOGY	<u>Under Consideration</u>
105	M/s. NextTenders (India) Private Limited Vs. Ministry of Communication and Information Technology and ors.	MISCELLANEOUS	Not Applicable
106	R & R Tech Mach Limited Vs. The Chief Executive Officer, New Okhla Industrial Development Authority and ors.	REAL ESTATE	Not Applicable
107	Mr. Om Datt Sharma Vs. Adidas AG and ors.	MISCELLANEOUS	Not Applicable
108	Mr. Dalip Singh Arshi. Vs. Aerens JAI Realty Pvt. Ltd	REAL ESTATE	Not Applicable
109	Vidharbha Industries Association against MSEB Holding Company Ltd, Maharashtra State Power Generation Company Ltd, Maharashtra State Electricity Transmission Company Ltd, Maharashtra State Electricity Distribution Company Ltd	ELECTRICITY	<u>Under Consideration</u>
110	Mr. Samundra Sain, Advocate Vs. M/s Hyundai Co. Ltd ors.	AUTOMOBILES	Not Applicable
111	Mr. Budh Ram, Mahala Sarpanch. Vs. Mr. Rameopal Jangid, Ex-Sarpanch	MISCELLANEOUS	Not Applicable
112	Shri Ram Education Trust Vs. The Chairman, the Shri Ram Schools.	EDUCATION	Not Applicable
113	Mr. Ashish Ahuja. Ambitious Marketing Vs. Mr. Kunal Bahl, CEO. Portal name: Snapdeal.com.	INFORMATION TECHNOLOGY	Not Applicable
114	Seaway Shipping & Logistics Ltd against Paradip Port Trust and Managing Committee of CFH	SHIPPING & TRANSPORT	<u>Under Consideration</u>
115	Vipul Shah against All India Film Employees Confederation and other	FILM & ENTERTAINMENT	<u>Under Consideration</u>

Annexure referred to Lok Sabha Un-starred Question No. 521 answered on 28.02.2016  
Financial Year 2014-15

Annexure -III

Sl. No.	Name of Case	Sector	Penalty Imposed (In Rs.)
1	P K Krishnan Proprietor of Vinayak Pharma against Alkem Laboratories Ltd	FILM & ENTERTAINMENT	74,69,01,800
2	Wing Commander (Retd) Dr Biswanath Prasad Singh General Secretary Veterans Forum for Transparency against DGHS, MD of ECHS, Secretary General of Quality Council of India and NABH Hospitals and Small Healthcare Hospitals	HEALTH & PHARMACEUTICAL	Not Applicable
3	Smt Konika Mukherjee and Shri Bighnaraj Mishra against Himalaya Real Estate Pvt Ltd	REAL ESTATE	Not Applicable
4	Smt Priti Kashyap and Shri Anurag Kashyap against Himalaya Real Estate Pvt Ltd	REAL ESTATE	Not Applicable
5	Smt Saroj Sharma and Shri Gourav Sharma against Himalaya Real Estate Pvt Ltd	REAL ESTATE	Not Applicable
6	Shri Shyam Vir Singh against DLF Universal Ltd	REAL ESTATE	Not Applicable
7	Shri Narendra Khandelwal against BPTP Ltd	REAL ESTATE	Not Applicable
8	Dr P Raja, Partner P P Scans against Wipro GE Health Care Pvt Ltd	HEALTH & PHARMACEUTICAL	Not Applicable
9	Sunil Chowdhry against TDI Infrastructure Ltd	REAL ESTATE	Not Applicable
10	Chief Materials Manager, Jaipur Milton Industries Ltd and others	RAILWAYS	Not Applicable
11	Telecommunication Users Group against United Telecoms Ltd and Bharat Broad Network Ltd	TELECOMMUNICATION	Not Applicable
12	Sivakasi Master Printers Association against West Coast Paper Mills, Sechsayee Paper and Board Ltd, Tamil Nadu Newsprint and Papers Ltd, Ballarpur Industries Ltd, Andhra Paper Mills, International Paper APPM Ltd, JK Paper Mills Ltd, Balakrishna Paper Mills Ltd, ITC Bhadrachalam Paper Board Ltd	MISCELLANEOUS	Under Consideration
13	Malwa Industrial & Marketing Ferti Chem Cooperative Society Ltd against Registrar Cooperative Society, Punjab	CHEMICAL & FERTILIZER	Not Applicable
14	Imperia Structures Ltd against Dakshin Haryana Bijli Vitran Nigam Ltd	REAL ESTATE	Not Applicable
15	against REC Power Distribution Company Ltd	ELECTRICITY	Under Consideration
16	Santosh Kumar Agrawal against Ultratech Cement Ltd	CEMENT	Not Applicable
17	Thriveni Earthmovers Pvt Ltd against NTPC Ltd	ELECTRICITY	Not Applicable
18	FX Enterprise Solutions Pvt Ltd against Hyundai Motor India Ltd	AUTOMOBILES	Under Consideration

19	Guru Jewels Pvt Ltd and Tushar Jewels Pvt Ltd against MMTC, STC, PEC Ltd, Handicraft & Handloom Exports Corporation of India, Nova Scotia, Kotak Mahindra Bank, Indusind Bank, Yes Bank, Axis Bank Ltd, PNB, SBI, UOI, Ministry of Commerce, RBI, DGFT	MISCELLANEOUS	Not Applicable
20	Manoj Kumar Gupta and Abhilasha Gupta against HSIDC	REAL ESTATE	Not Applicable
21	Dilip Modwil against IRDA	BANKING & INSURANCE	Not Applicable
22	Deepak Kumar Jain against TDI Infrastructure Ltd	REAL ESTATE	Not Applicable
23	Civil Society Common Law against Common Law Admission Test Committee	MISCELLANEOUS	Not Applicable
24	K N Choudhary against Delhi Metro Rail Corporation Ltd	RAILWAYS	Not Applicable
25	Anita Gupta vs BEST Undertaking	ELECTRICITY	Not Applicable
26	Sanjay Kumar against Ford India and Harpreet Motors	AUTOMOBILES	Not Applicable
27	Ohm Value Services Ltd against Janta Land Promoters Ltd	REAL ESTATE	Not Applicable
28	Albion Infotel against Google Inc and Google India Pvt Ltd	INFORMATION TECHNOLOGY	Under Consideration
29	Dwarikesh Sugar Industries Ltd against	CHEMICAL & FERTILIZER	Under Consideration
30	Anil K Jain, Atul Maheshwari against Yamuna Expressway Industrial Development Authority	REAL ESTATE	Not Applicable
31	Isbai Zaibulla against Railway Board and others	RAILWAYS	Not Applicable
32	Prem Prakash against PWD Government of Madhya Pradesh, Director General	MISCELLANEOUS	Not Applicable
33	Kirat Singh vs Orchid Infrastructure Developers Ltd	REAL ESTATE	Not Applicable
34	Vardhman Plus City Mall Traders Welfare association vs Vardhman Properties, DDA, MCD etc	REAL ESTATE	Not Applicable
35	Chief Material Manager Railways vs Daulat Ram Eng, Daulat Ram Inds, Amit Engineers, Fedders Lloyd, Intec, Lloyd Electric, Sidwal Refrigeration, Stesalit Ltd, Ess Kay Engg	RAILWAYS	Under Consideration
36	Som Distillers & Breweries Ltd vs SAB Miller India Ltd	CHEMICAL & FERTILIZER	Not Applicable
37	Ministry of Tourism vs Span Communications	MISCELLANEOUS	Not Applicable
38	Chief Material Manager Railways vs Faiveley Transport Rail Technologies, Knorr Bremse India,	RAILWAYS	Not Applicable
39	Paul Antony IAS Chairman Cochin Port Trust vs Container Trailer Owners Coordination Committee and others	SHIPPING & TRANSPORT	Under Consideration
40	Red Giant Movies vs Commercial Taxes and Registration Department Tamil Nadu	FILM & ENTERTAINMENT	Not Applicable

41	Nandan Kumar vs Association of Health Care Providers, Apollo Hospital & Yashoda Hospital	BANKING & INSURANCE	Not Applicable
42	Aanchal Khatarpal vs Jai Prakash Associates Ltd	REAL ESTATE	Under Consideration
43	Cartelization - floated by Indian Railways in supply of Brushless DG Fans and other electrical items	RAILWAYS	Under Consideration
44	Om Prakash and Hans Raj Sharma vs MVL Ltd and LIC Housing Finance Ltd	REAL ESTATE	Not Applicable
45	Subhakar Roy Chowdhuri vs Super Smelters Ltd	IRON & STEEL	Not Applicable
46	Rajender Kumar Gupta	MISCELLANEOUS	Not Applicable
47	Gitanjali Bagchi vs Bengal Ambuja Housing Development Ltd	REAL ESTATE	Not Applicable
48	Jasper Infotech Pvt Ltd vs Kaff Appliances Pvt Ltd	INFORMATION TECHNOLOGY	Under Consideration
49	Ohm Forex Services vs ICICI Bank Ltd	BANKING & INSURANCE	Not Applicable
50	Saurabh Tripathy vs Great Eastern Energy Corporation Ltd	PETROLEUM & GAS	Under Consideration
51	Madhya Pradesh Chemist and Distributors Federation vs Madhya Pradesh Chemists & Druggist Association, Bhopal Chemist Association, District Gwalior Chemist Druggists Association, Apex Lab Pvt Ltd, Win Medicare Pvt Ltd, Fourts India Ltd, Meyer Organics Ltd, Cipla Pharma. Ltd Eris Life Sciences & Mankind Pharma Ltd	HEALTH & PHARMACEUTICAL	Under Consideration
52	Alls Medical Agency vs Federation of Gujarat State C & D Assn, Amdavad C & D Assn, Cipla, Galderma India, MB Enterprises, Lupin Ltd & S K Brothers	HEALTH & PHARMACEUTICAL	Under Consideration
53	Ramesh Mehta vs North Star Apartments Pvt Ltd	REAL ESTATE	Not Applicable
54	Uday Sakham Yadav vs Excise, Entertainment and Luxury Tax Department of Delhi, TCS	CHEMICAL & FERTILIZER	Not Applicable
55	Umesh Choudhary vs CSC e Governance Services India Ltd, LIC, SBI, IRCTC, Ministry of Finance	TELECOMMUNICATION	Not Applicable
56	Gautam Dhawan vs Parvath Hessa Developers Pvt Ltd, Parvath Developers Ltd	REAL ESTATE	Not Applicable
57	Rajet Verma vs Haryana Public Works Department etc	MISCELLANEOUS	Not Applicable
58	Stockwell Pharma vs Federation of Gujarat State C & D Assn, Surat C & D Assn, Intas, MB Enterprises, Unichem, Shah Uni, Lupin, S K Brothers	HEALTH & PHARMACEUTICAL	Under Consideration
59	Apna Dawa Bazar vs Federation of Gujarat State C & D Assn, C & D Assn of Baerda, Alkem Labs, Aristo, J & J, Kanchan Pharma, Lupin Glaxo Smithkline, Unison etc	HEALTH & PHARMACEUTICAL	Under Consideration

60	Amit Mittal vs DLF Ltd, DLF New Gurgaon Home Developers Pvt Ltd	REAL ESTATE	Under Consideration
61	Abhinandan Kumar vs MVL Ltd	REAL ESTATE	Not Applicable
62	Mohan Dharamshi Madhvi vs Royal Sundaram Alliance Insurance Company Ltd & Hitesh R Raval	MISCELLANEOUS	Not Applicable
63	Brihan Mumbai Electric Supply and Transport vs Tata Power Company Ltd	ELECTRICITY	Not Applicable
64	Ankit Jain vs BPTP	REAL ESTATE	Not Applicable
65	Siddhartha Upadhyaya and M S Negi/ Davender Negi vs Sushil and Pranav Ansal, Ansal API	REAL ESTATE	Not Applicable
66	Babli Singh Jamwal vs Paras Buildtech Pvt Ltd, Bharti Airtel Ltd	MISCELLANEOUS	Not Applicable
67	Mohit Mangani vs Flipkart, Jasper, Xerion, Vector Ecommerce & Amazon	MISCELLANEOUS	Not Applicable
68	Muthoot Mercantile Ltd vs SBI, SBT, Canara Bank, Federal Bank, ICB, South Indian Bank Ltd, Catholic Syrian Bank, IDBI Bank, Central Bank, Syndicate Bank, Vijaya Bank, Dhanlaxmi	BANKING & INSURANCE	Not Applicable
69	St Anthony's Cars vs Hyundai Motor India Ltd	AUTOMOBILES	Under Consideration
70	Viday Sagar Realtors Pvt Ltd vs Bestech India Pvt Ltd & others	REAL ESTATE	Not Applicable
71	Principal Secretary Government of Andhra Pradesh ( Industries and Commerce Department ) vs Cement Manufactures in Andhra Pradesh	CEMENT	Not Applicable
72	Cartelization by manufactures of 14.2 kg LPG cylinders floated by HPCL	PETROLEUM & GAS	Under Consideration
73	Vijay Bishnoi, Chief Material Manager Western Railways vs Responsive Ind Ltd, RMG Polyvinyl India Ltd	RAILWAYS	Under Consideration
74	Cartelization by manufactures of 14.2 kg LPG cylinders floated by BPCL	PETROLEUM & GAS	Under Consideration
75	Vijay Kapoor vs DLF Universal Ltd	REAL ESTATE	Under Consideration
76	Confidential	MISCELLANEOUS	Under Consideration
77	Ravinder Kaur Sethi vs DLF Universal Ltd,	REAL ESTATE	Not Applicable
78	Confidential	MISCELLANEOUS	Under Consideration
79	Bhasin Motors India Pvt Ltd vs Volkswagen Group Sales India Pvt Ltd	AUTOMOBILES	Not Applicable
80	Ministry of Health	HEALTH & PHARMACEUTICAL	Under Consideration
81	Bharat Garage vs Indian Oil Corporation Ltd & Mahanagar Gas Ltd	PETROLEUM & GAS	Not Applicable
82	Cartelization by manufactures of 14.2 kg LPG cylinders fitted with SC valves floated by BPCL	PETROLEUM & GAS	Under Consideration
83	Sunrise RWA vs DDA	REAL ESTATE	Under Consideration



84	Yaseen Basha vs Ministry of Railways	RAILWAYS	Not Applicable
85	Ramamurthy Rajagopal. Partner Vidha Associates vs Subway	MISCELLANEOUS	Not Applicable
86	Open Access Users Association vs Tata Power Distribution, BSES Rajdhani, Punjab State Power Corporation, etc	ELECTRICITY	Not Applicable
87	Ravi Kant Gupta vs Ferozpur College of Engineering	MISCELLANEOUS	Not Applicable
88	CSS Forum vs CSC & Governance Services	INFORMATION TECHNOLOGY	Not Applicable
89	India Glycols Limited vs Indian Sugar Mills Association (ISMA) and National Federation of Cooperative Sugar Factorles Ltd	HEALTH & PHARMACEUTICAL	Under Consideration
90	Brickwork Rating India Pvt Ltd vs CRISIL and S & P IIC	BANKING & INSURANCE	Not Applicable
91	Sanjay Goel vs Greater Noida Industrial Authority and Yamuna Expressway Industrial Development Authority	REAL ESTATE	Not Applicable
92	Confidential	MISCELLANEOUS	Under Consideration
93	Dr Subhash Chandra Talwar vs DLF, HLF Enterprise and its subsidiaries	REAL ESTATE	Not Applicable
94	T G Vinayakumar vs Association of Malayalam Movie Artistes, Film Employees Federation of Kerala, etc	FILM & ENTERTAINMENT	Under Consideration
95	Mrs Naveen Kataria vs Jaypee Greens ( of Jaiprakash Associates Ltd )	REAL ESTATE	Under Consideration
96	Amitabh vs Kent RO Systems	MISCELLANEOUS	Not Applicable
97	Dominic Da'Silva vs Vatika Group	REAL ESTATE	Not Applicable
98	Shrikant Shivram Kale vs Suzuki Motorcycle India Private Ltd	AUTOMOBILES	Not Applicable
99	Matha Timbers Pvt Ltd vs Tamil Nad Mercantile Bank Ltd	MISCELLANEOUS	Not Applicable
100	Jitendra M Malkan vs Godrej Properties Ltd & Shree Siddhi Infrabuildcon Ltd	REAL ESTATE	Not Applicable
101	anti competitive practices prevailing in banking sector	BANKING & INSURANCE	Under Consideration
102	Best IT World ( India ) Pvt Ltd vs Ericsson etc	INFORMATION TECHNOLOGY	Under Consideration
103	Cartelization in Auto Industry	AUTOMOBILES	Under Consideration
104	Lifestyle International Private Ltd	MISCELLANEOUS	Not Applicable
105	Fast Track Call Cab Private Ltd vs ANI Technologies Pvt Ltd	AUTOMOBILES	Under Consideration
106	Brajesh Asthana, Arpita Engineering vs Uflex Ltd	MISCELLANEOUS	Not Applicable
107	Dharam Vir vs Jay Pee Green Ltd	REAL ESTATE	Under Consideration
108	Shubham Srivastava vs HSIL Ltd	MISCELLANEOUS	Not Applicable
109	Nitin Radheyshyam Agarwal and Nikita Nitin Agarwal vs Bombay Dyeing, Credal,	REAL ESTATE	Not Applicable

110	Nitesh Forest Hills Apartment Owners Association vs Nitesh Estates Ltd	REAL ESTATE	Not Applicable
111	Ashok Kumar Sharma vs Agni Devices Pvt Ltd	MISCELLENEOUS	Not Applicable
112	Sanjay Goel vs Greater Noida Industrial Authority and Yamuna Expressway Industrial Development Authority	REAL ESTATE	Not Applicable
113	Ravinder Pal Singh vs BPTP and others	REAL ESTATE	Not Applicable
114	Mahadev Buildtech Pvt Ltd vs Hema Surgicals Pvt Ltd and others	MISCELLENEOUS	Not Applicable
115	Geeta Kapoor vs DLF Qutub Enclave Complex Educational Charitable	REAL ESTATE	Not Applicable
116	Dharmendra M Gada vs Bombay Dyeing and Mfg Co Ltd, CREDAI, etc	REAL ESTATE	Not Applicable
117	Deepak Panchamia / Bina Deepak Panchmania vs Bombay Dyeing Mfg Co Ltd, CREDAI	REAL ESTATE	Not Applicable
118	Ranbir Singh vs DIPR Punjab, DIPR TN, DIPR UP, DICA, West Bengal	TELECOMMUNICATION	Not Applicable
119	K Rajarajan vs Mahindra & Mahindra, Volkswagen, Tata Motors, Toyota Kirloskar, Renault, TAFE, Hero, General Motors, Honda Siel etc	AUTOMOBILES	Not Applicable
120	Dhanvir Food Product vs Bank of Baroda	BANKING & INSURANCE	Not Applicable
121	Rooster Info Pvt Ltd vs Maruti Suzuki Ltd	AUTOMOBILES	Not Applicable
122	Cartelisation in airline industry	CIVIL AVIATION	Under Consideration
123	Ranbir Singh vs Puri Constructions Pvt Ltd	REAL ESTATE	Not Applicable
124	K Sera Sera Digital Cinema Pvt Ltd vs NBC Media Services Distribution Ltd and UFO Movies and Real Image Media Technologies	FILM & ENTERTAINMENT	Not Applicable
125	Dinesh Chand R Modi vs Bombay Dyeing & Mfg Co Ltd, CREDAI, Maharashtra Chamber of Housing Industries - CREDAI	REAL ESTATE	Not Applicable
126	Rajesh Mayani and Sonal Mayani vs Bombay Dyeing & Mfg Co Ltd, CREDAI, Maharashtra Chamber of Housing Industries - CREDAI	REAL ESTATE	Not Applicable
127	Malhar Traders Pvt Ltd vs Bombay Dyeing & Mfg Co Ltd, CREDAI, Maharashtra Chamber of Housing Industries - CREDAI	REAL ESTATE	Not Applicable
128	Udit Gupta vs Interglobe Aviation Ltd & DGCA	SHIPPING & TRANSPORT	Not Applicable

Annexure - IV

Annexure referred to Lok Sabha Un-starred Question No. 521 answered on 26.02.2016  
Financial Year 2015-16 (Up to 23.02.2016)

Sl. No.	Name of Case	Sector	Penalty Imposed (In Rs.)
1	Dheeraj Sallan vs Digital Cinema Initiatives, Walt Disney Company, Fox Star Studios, NBC Universal, Sony Pictures, Warner Brothers, Paramount Films	FILM & ENTERTAINMENT	Not Applicable
2	Deli India Private Ltd	INFORMATION TECHNOLOGY	Not Applicable
3	Aayush Garg vs KDP Infrastructure Pvt Ltd	REAL ESTATE	Not Applicable
4	P V Kalyana Sundaram vs TAM Media Research	FILM & ENTERTAINMENT	Not Applicable
5	Hardev Singh vs SMV Agencies Pvt Ltd and others	REAL ESTATE	Not Applicable
6	Western Coalfield Ltd vs SSV Coal Carriers Pvt Ltd and others	COAL	Under Consideration
7	Dreams Aakriti vs Dreams Group	REAL ESTATE	Not Applicable
8	Suman Distributor vs Salful Islam Biswas c/d Danish Medical Store and others	HEALTH & PHARMACEUTICAL	Under Consideration
9	Preetam Chabra vs Ansal Properties and Infrastructure Ltd	REAL ESTATE	Not Applicable
10	Asha Power Corporation Ltd vs Reliance Gas Transport Infrastructure Ltd	PETROLEUM & GAS	Not Applicable
11	Vijay Malhotra vs Milestone Capital Advisors Ltd	REAL ESTATE	Not Applicable
12	Tajpal vs Milestone Capital Advisors Ltd	REAL ESTATE	Not Applicable
13	Vikas Kumar Goel vs Standard Chartered Bank and Credit Information Bureau	BANKING & INSURANCE	Not Applicable
14	Rahul Sharma vs Terra Group Alias Adinath Pvt Ltd	REAL ESTATE	Not Applicable
15	Makkal Tholai Thodarbu Kuzhumam Ltd vs Tamil Nadu Arasu Cable TV Corporation Ltd	FILM & ENTERTAINMENT	Not Applicable
16	Mukesh Brothers vs Jaguar & Co	MISCELLENEOUS	Not Applicable
17	Ess Cee Securities Pvt Ltd vs DLF Universal Ltd	REAL ESTATE	Not Applicable
18	Cloudwalker Streaming Technologies Pvt Ltd vs Bessat Coleman & Co Ltd	MISCELLENEOUS	Not Applicable
19	Babita Roy vs Swadesh Developers and Colonizers, Bank of India	REAL ESTATE	Not Applicable
20	Bharti Verma vs Global Information System Technology Pvt Ltd	INFORMATION TECHNOLOGY	Not Applicable
21	Tarun Patel vs Rotary Hospital etc	HEALTH & PHARMACEUTICAL	Not Applicable

22	Nagrik Chetna Manch vs Fortified Security Solutions , Ecoman Enviro Solutions Pvt Ltd	MISCELLANEOUS	Under Consideration
23	Mohan Meakin Ltd vs GAIL India Ltd	PETROLEUM & GAS	Not Applicable
24	Deepak Khandelwal vs Iroo Grace Realtech Ltd	REAL ESTATE	Not Applicable
25	Shri Shabl Ahmad vs Ministry of Civil Aviation, Air India, Saudi Arabian Airlines, Flynas	CIVIL AVIATION	Not Applicable
26	Sudoop PM and others vs All Kerala Chemist & Druggists Association	HEALTH & PHARMACEUTICAL	Under Consideration
27	Gujarat Industries Power Company Ltd vs GAIL ( India ) Ltd	PETROLEUM & GAS	Not Applicable
28	Gujarat State Fertilizers & Chemicals Ltd vs GAIL (India) Ltd	PETROLEUM & GAS	Not Applicable
29	Sai Galvanizers & Fabricators Pvt Ltd vs KEC International & others	MISCELLANEOUS	Not Applicable
30	Sri Rama Agency vs Mondelez India Foods Pvt Ltd and Mondelez International Inc	FOOD PROCESSING	Not Applicable
31	Turba Aviation Pvt Ltd vs Bangalore International Airport Ltd and GVK Power & Infrastructure Ltd and Airport Authority of India	CIVIL AVIATION	Not Applicable
32	Nadie Jauhri vs Retail and Dispensing Chemists Association	HEALTH & PHARMACEUTICAL	Under Consideration
33	Nadie Jauhri vs Jalgaon District Medicine Dealers Association	HEALTH & PHARMACEUTICAL	Under Consideration
34	Vivek Chandra vs Jalprakash Associates Ltd	REAL ESTATE	Under Consideration
35	Shrishail Rana vs Symantec Corporation	INFORMATION TECHNOLOGY	Not Applicable
36	Arvind Seed vs Hyundai Motor India Ltd	AUTOMOBILES	Not Applicable
37	Graduate Association of Civil Engineers vs Principal Secretary Kerala State Secretariat, Chief Town Planner Kerala State, Chief Secretary Kerala	MISCELLANEOUS	Not Applicable
38	Arpit Batra vs HAFED	MISCELLANEOUS	Not Applicable
39	Navin K Trivedy vs M R Provlew Real Tech Pvt Ltd	REAL ESTATE	Not Applicable
40	Reliance Medical Agency vs Chemists and Druggist Association of Baroda	CHEMICAL & FERTILIZER	Under Consideration
41	Taj Pharmaceuticals vs Department of Sales Tax and Senior Inspector of Police	MISCELLANEOUS	Not Applicable
42	Vijaya Pal Singh vs Universal Buidwell (P) Ltd	REAL ESTATE	Not Applicable

43	Applesoft vs Chief Secretary, Secretary, Principal Secretary to Government of Karnataka	INFORMATION TECHNOLOGY	Not Applicable
44	DB Power Ltd	COAL	Not Applicable
45	Tamil Nadu Power Producers Association Ltd vs Chettinad International Coal Terminal Pvt Ltd and Karmajer Port Ltd	COAL	Under Consideration
46	Meru Travel Solutions Pvt Ltd vs ANI Technologies Pvt Ltd	SHIPPING & TRANSPORT	Under Consideration
47	Gopala Krishna Nair vs Delhi International Airport Private Ltd	CIVIL AVIATION	Not Applicable
48	Bijay Poddar vs Coal India Ltd	COAL	Not Applicable
49	Vivek Sharma vs Becton Dickson India Pvt Ltd	HEALTH & PHARMACEUTICAL	Under Consideration
50	Baby Nandini Garg vs Shikshantar School, Principal Secretary Government of Haryana ect	EDUCATION	Not Applicable
51	Kyal Agencies Pvt Ltd vs Utikal Chemists and Druggist Association, Bhubhaneshwar CDA, Puri CDA etc	HEALTH & PHARMACEUTICAL	Not Applicable
52	V E Commercial Vehicles Ltd vs UPSRTC	SHIPPING & TRANSPORT	Not Applicable
53	Meru Travel Solutions Pvt Ltd vs Uber India Pvt Ltd	SHIPPING & TRANSPORT	Not Applicable
54	Mega Cabs Pvt Ltd vs ANI Technologies Pvt Ltd	SHIPPING & TRANSPORT	Not Applicable
55	Taj Pharmaceuticals vs Facebook, Google etc	INFORMATION TECHNOLOGY	Not Applicable
56	Eena Sethi vs Sony India and Glitch	TELECOMMUNICATION	Not Applicable
57	All India Federation of Master Printers vs Gayatrishakti Paper & Boards and others	MISCELLENEOUS	Under Consideration
58	Vinai Singh Rajput vs Maruti Suzuki Ltd	AUTOMOBILES	Not Applicable
59	C Nandeesh H S Gayathri vs GE Countrywide Financial Services etc	BANKING & INSURANCE	Not Applicable
60	Dr. Sudheesh Goel vs Metropolis Health Care Ltd	MISCELLENEOUS	Not Applicable
61	Laxmikant Dhyani vs Omaxe Ltd	REAL ESTATE	Not Applicable
62	Manas Enterprises vs Child Safety India	MISCELLENEOUS	Not Applicable
63	Raghavendra Singh vs Reliance Industries Ltd	PETROLEUM & GAS	Not Applicable
64	Trend Electronics vs Hewlett Packard India Sales Pvt Ltd	INFORMATION TECHNOLOGY	Not Applicable
65	Lalit Babu and others vs DLF New Gurgaon Home Developers Ltd	REAL ESTATE	Under Consideration
66	Gujarat State Fertilizers & Chemicals Ltd vs GAIL (India) Ltd	PETROLEUM & GAS	Under Consideration
67	Nutan Barter Pvt Ltd vs Imperial Housing Ventures Pvt Ltd	REAL ESTATE	Not Applicable

68	Meru Travel Solutions Pvt Ltd vs Uber India Systems Pvt Ltd	SHIPPING & TRANSPORT	Not Applicable
69	Southwest India Machine Trading Pvt Ltd	MISCELLANEOUS	<u>Under Consideration</u>
70	Yeshwath Shenoy vs Air India and others	CIVIL AVIATION	Not Applicable
71	Paharpur 3P vs GAIL	PETROLEUM & GAS	<u>Under Consideration</u>
72	Vineet Arya vs Prestige Estate and others	REAL ESTATE	Not Applicable
73	Jatin Kumar vs HUDA Faridabad	REAL ESTATE	Not Applicable
74	Belarani Bhattacharya vs Aslan Paints Ltd	MISCELLANEOUS	Not Applicable
75	Department of Sports Ministry of Youth Affairs & Sports vs Athletics Federation of India	MISCELLANEOUS	<u>Under Consideration</u>
76	Raghubir Merlia vs Aura Real Estate Pvt Ltd	REAL ESTATE	Not Applicable
77	Registrar Association of India vs NSDL, CDSL and SEBI	BANKING & INSURANCE	<u>Under Consideration</u>
78	Sanyogita Goyal vs Ansal Properties & Infrastructure Ltd	REAL ESTATE	Not Applicable
79	Tamil Nadu Consumer Products Distributors Association vs Britannia Industries Ltd and Britannia Dairy Pvt Ltd	FOOD PROCESSING	<u>Under Consideration</u>
80	Ministry of Agriculture & Farmers Welfare ( Department of Agriculture vs Mahyco Monsanto Biotech ( India ) Ltd	TEXTILE	<u>Under Consideration</u>
81	Muzivedu Seeds Ltd & others vs Mahyco Monsanto Biotech India Ltd & others	TEXTILE	<u>Under Consideration</u>
82	Air India Ltd vs Interglobe Aviation Ltd	CIVIL AVIATION	Not Applicable
83	Rajeev Nohwar vs Lodha Group	REAL ESTATE	<u>Under Consideration</u>
84	Sarita Punia vs Tulip Housing Pvt Ltd	REAL ESTATE	<u>Under Consideration</u>
85	GEA Ecoflex India Pvt Ltd vs Alfa Laval and Tranter India Pvt Ltd	RAILWAYS	<u>Under Consideration</u>
86	M M Mittal vs Paliwal Developers Pvt Ltd	REAL ESTATE	<u>Under Consideration</u>
87	PEC Usha Furniture vs Military Engineering Services Officials working under CE(Navy)	MISCELLANEOUS	<u>Under Consideration</u>
88	Anand Prakash Agarwal vs Dakshin Haryana Bijli Vitran Nigam, HERC & State of Haryana	ELECTRICITY	Not Applicable
89	Confidential	MISCELLANEOUS	<u>Under Consideration</u>
90	International Spirit and Wine Association of India vs Uttarakhn APMB Garwal Mandal Vikas Nigam Ltd and Kumaon Mandal Vikas Nigam	MISCELLANEOUS	<u>Under Consideration</u>

91	All India Kissan Sabha vs Monsanto Inc , Hybrid Seeds Company Ltd, Mahyco Monsanto Biotech (India) Ltd	TEXTILE	Under Consideration
92	Govt of Telangana vs Mahyco Monsanto Biotech India Ltd , Monsanto Inc, Maharashtra Hybrid Seeds Co Ltd Monsanto Holdings Pvt Ltd	TEXTILE	Under Consideration
93	Vishwambhar M. Dolphode vs Vodafone India Ltd	MISCELLENEOUS	Under Consideration
94	Mukul Kumar and Kiran Govil vs ET Infra Developers Pvt Ltd and NOIDA Development Authority	REAL ESTATE	Under Consideration
95	Anshoo and Amit Bansal vs ET Infra Developers Ltd and NOIDA Development Authority	REAL ESTATE	Under Consideration
96	Prime Mag vs Wiley India and Others	MISCELLENEOUS	Under Consideration
97	Justickets vs Big Ticket Entertainment and others	FILM & ENTERTAINMENT	Under Consideration
98	House of Diagnostics vs Esaote S p A and Esaote Asia Pacific Diagnostic Pvt Ltd	HEALTH & PHARMACEUTICAL	Under Consideration
99	National Seed Association of India vs Mahyco Monsanto Biotech India Ltd	TEXTILE	Under Consideration
100	R S Malik, Hemant Rana vs Inder Singh & others	REAL ESTATE	Under Consideration
101	In Phase Power Technologies Private Ltd vs ABB India Ltd	MISCELLENEOUS	Under Consideration
102	Vinay and Mina Kala vs DLF Ltd	REAL ESTATE	Under Consideration
103	Yashpal Raghbir Martin vs Aura Real Estate	REAL ESTATE	Under Consideration
104	Gajinder Singh Kohli vs Genius Propbulld Pvt Ltd	REAL ESTATE	Under Consideration
105	Rico Auto Industries Ltd vs GAIL	PETOLEUM & GAS	Under Consideration
106	Omax Autos Ltd vs GAIL	PETOLEUM & GAS	Under Consideration
107	Omax Autos Ltd vs GAIL	PETOLEUM & GAS	Under Consideration
108	Rico Auto Industries Ltd vs GAIL	PETOLEUM & GAS	Under Consideration
109	Rico Castings Ltd vs GAIL	PETOLEUM & GAS	Under Consideration
110	Vilakshan Kumar Yadav and others vs ANI Technologies Ltd	SHIPPING & TRANSPORT	Under Consideration
111	Actuate Business Consulting Pvt Ltd vs Ambika Trading & Construction Co Pvt Ltd	REAL ESTATE	Under Consideration
112	CREDAI vs Magicbricks	REAL ESTATE	Under Consideration
113	Secretary to Government of Telangana, Department of Agriculture & Cooperation, Government of Telangana, Hyderabad.	TEXTILE	Under Consideration

**MINUTES**

**COMMITTEE ON GOVERNMENT ASSURANCES**

(2019-2020)

(SEVENTEENTH LOK SABHA)

SECOND SITTING

(11.11.2019)

The Committee sat from 1500 hours to 1630 hours in Committee Room "C", Parliament House Annexe, New Delhi.

**PRESENT**

Shri Rajendra Agrawal - **Chairperson**

**MEMBERS**

- 2. Shri Ramesh Chander Kaushik
- 3. Shri Kaushalendra Kumar
- 4. Shri Santosh Pandey
- 5. Shri Pashupati Kumar Paras

**SECRETARIAT**

- 1. Shri P.C.Tripathy - Joint Secretary
- 2. Shri H. Ram Prakash - Director
- 3. Shri S.L. Singh - Deputy Secretary

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee took up 25 Memoranda (Memorandum Nos. 02 to 26) containing requests received from various Ministries/Departments for dropping of pending Assurances. After considering a



few Memoranda, the Committee authorized the Chairperson to decide the remaining Memoranda. The Chairperson subsequently decided to drop 11 Assurances as per details given in Annexure-I\* and to pursue the remaining 14 Assurances as per details given in Annexure-II, for implementation by the Ministry/Department concerned.

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**The Committee then adjourned.**

\* Not enclosed

COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Statement Showing Assurances not dropped by the Committee on Government Assurance (2019-2020) at their sitting held on 11.11.2019

S.No.	Memo No.	SQ/USQ and date	No.	Ministry/ Department	Subject	Remarks
1	05	SQ No. 124 dated 03.05.2016 (Supplementary by Shri Satyapal Singh, M.P.)		Home Affairs	Suicide by Police Personnel	<b>The Committee feel that the subject matter of the Assurance is of utmost importance considering the poor living conditions of the police personnel in the country and there is an urgent need to work on improving their housing level satisfaction needs which will go a long way in boosting their morale and preventing them from committing suicide. The contention of the Ministry that the reply does not constitute an Assurance is unacceptable to the Committee. Further, the Ministry cannot wash their hands off by stating that Police is a State subject. They need to take a proper decision in the matter and pursue the same with all concerned including the Ministry of Finance for sufficient funds to improve the housing satisfaction level of the police personnel. The Committee, therefore, urge upon the Ministry to take this issue very seriously and fulfill the Assurance at the earliest.</b>
2.	07	USQ No. 680 dated 26.02.2016		Defence (Department of Ex-Servicemen Welfare)	Polyclinics under ECHS	<b>The Committee cannot accede to the request made by the Ministry for dropping of the Assurance on the ground that the matter of the Assurance relates to acquisition of land which is a time consuming process and may take a long time for</b>

					<p>completion. An Assurance cannot be dropped merely on the ground that its implementation would take a long time. Rather it is incumbent upon the Ministry to expedite the process and fulfil it by exploring all possible means. Considering that the Assurance pertains to providing healthcare facilities to ex-Servicemen pensioners and their dependents, the Committee urge upon the Ministry to take urgent action in the matter with specific timeframe and pursue the matter with the State Governments concerned so as to implement the Assurance at the earliest.</p>
3	08	USQ No. 1963 dated 05.05.2016	Law and Justice  (Department of Justice)	Renaming of High Courts	<p>The Ministry have requested for dropping of the Assurance citing that the Bill enabling changing the names of High Courts concerned was introduced in Lok Sabha on 19.07.2016 and the Rajya Sabha Secretariat has subsequently decided not to treat similar replies as Assurances. The Committee note that the Ministry have been making efforts to fulfil the Assurance and desire them to pursue the matter vigorously and bring the Assurance to its logical end. The Committee would like to impress upon the Ministry that an Assurance cannot be dropped merely on the ground that the Rajya Sabha Secretariat has decided not to treat similar replies as Assurances. The Committee would also like to be apprised of the initiatives taken and the progress made in the matter.</p>
4	09	(i) USQ No. 614 dated 25.02.2010  (ii) USQ No. 1178 dated	Law and Justice  (Department of Justice)	(i) Change in the name of High Court  (ii) Bombay High Court	<p>The Ministry have requested for dropping of the Assurances citing that the Bill enabling changing the names of High Courts concerned was introduced in Lok Sabha on 19.07.2016. The Government propose to withdraw the Bill and drafting of a fresh bill will require further consultation with</p>

		03.03.2011 (iii) USQ No. 3635 dated 15.12.2011  (iv) USQ No. 3601 dated 26.04.2012  (v) USQ No. 2585 dated 28.07.2014  (vi) USQ No. 2536 dated 12.03.2015		(iii) Change in the name of Bombay High Court  (iv) Changing the name of Bombay High Courts  (v) Nomenclature of Bombay High Court  (vi) Name of High Court	<b>various stake holders. The Rajya Sabha Secretariat has decided not to treat similar replies as Assurances. The Committee note that the Ministry have been making efforts to fulfil the Assurances and desire them to pursue the matter vigorously, take necessary actions on priority and bring the Assurances to the logical end. The Committee would like to impress upon the Ministry that an Assurance cannot be dropped on the ground that the Rajya Sabha Secretariat has decided not to treat similar replies as Assurances. The Committee would also like to be apprised of the initiatives taken and the progress made in the matter.</b>
5.	10	USQ No. 1507 dated 26.07.2016	Home Affairs	Construction of Border Roads	<b>The Committee feel that the Assurance is of utmost importance and a matter of national significance as construction of border roads plays a crucial role in improving safety and security of the country by providing easy access to difficult terrains and help in the socio economic development of border areas. The Committee, therefore, urge upon the Ministry to take urgent action in the matter and implement the Assurance at the earliest. In the meantime, the Committee would like the Ministry to furnish a Part Implementation Report of the Assurance.</b>
6.	11	USQ No. 1189 dated 03.03.2016	Textiles	Land Scam in NTC	<b>The Ministry have contended that the reply given to the Question was not a promise but a factual piece of information</b>

					and that no Assurance was given by them in the instant case. This contention is unacceptable to the Committee. In this case, the Ministry are required to furnish the details of the progress made in the matter of National Textile Corporation land scam and the action taken against the persons found guilty in the said land scam. The Committee, therefore, urge upon the Ministry to take concrete steps to enhance the level of coordination with the CBI in pursuit of the abovementioned case and the Committee be apprised of the requisite information so as to fulfill the Assurance.
7	12	USQ No. 1197 dated 03.03.2016	Shipping	Dry Ports	The Ministry have requested for dropping of the Assurance on the ground that their reply should not be construed as an Assurance. The Committee feel that once an Assurance has been given, it is incumbent upon the Ministry to fulfil it. The Committee desire that the Ministry furnish the final outcome as well as the factual position of the proposals to establish dry ports in the country and vigorously pursue the matter to expedite the fulfillment of the Assurance. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.
8	16	USQ No. 570 dated 27.04.2016	Railways	New Railway Lines and Doubling of Rail Lines	The Committee cannot accede to the request made by the Ministry for dropping of the Assurance on the ground that formation of Joint Venture Company with some States is not in the control of Ministry of Railways unilaterally and it is subject to the consent of the State Governments concerned. The Ministry cannot abdicate their responsibility by saying that the replies from the State Governments have not been received. The Committee feel that once an Assurance is

					given, it is incumbent upon the Ministry to fulfill it with proper planning and co-ordination with all the States/agencies involved within a definite time frame. The Committee urge upon the Ministry to take appropriate steps in right earnest with better co-ordination so that there is no further delay in fulfilling the Assurance.
9	17	SQ No. 110 dated 03.03.2016	Road Transport and Highways	Road Safety	The Ministry have requested for dropping of the Assurance on the ground that most of the subjects of the Road Transport and Safety Bill have been covered in the Motor Vehicles(Amendment) Bill, 2016 which has subsequently been passed by the Parliament. Observing that the matter has been brought to its logical end, the Committee desire that the Ministry furnish the Implementation Report to the Ministry of Parliamentary Affairs at the earliest for being laid on the Table of the House and fulfil the Assurance.
10	20	USQ No. 3315 dated 06.12.2016	Home Affairs	National Integration Council	The Ministry have informed that the action has already been initiated for reconstitution of NIC. The Committee find that in sum and substance, the matter has been brought to its logical conclusion. The Committee desire that the Ministry furnish the Implementation Report to the Ministry of Parliamentary Affairs at the earliest for being laid on the Table of the House and fulfil the Assurance.
11*	21	USQ No.3991 dated 09.12.2016	Defence (Department of Defence Production)	Ordnance Factories	The Ministry have requested for dropping of the Assurance on the ground that the Rajya Sabha Secretariat has deleted the Assurances on the similar subjects. The Committee would like to impress upon the Ministry that an Assurance cannot be dropped merely on the ground that Rajya Sabha Secretariat

					<p>has decided not to treat similar replies as Assurances. The Committee desire that the Ministry pursue the matter vigorously and bring the Assurance to its logical end. In the instant case, the Ministry are required to provide the status of the 5 Bi-modular Charge System plants which were under procurement stage. The Committee would also like to be apprised of the initiatives taken and the progress made in the matter.</p>
12.	23.	USQ No. 3792 dated 09.08.2016	Home Affairs	Amendment in Sedition Law	<p>The Committee cannot accede to the request made by the Ministry for dropping of the Assurance on the ground that the matter of re-examination of provisions of the sedition law and suggesting amendments by the Law Commission of India is under way and that it will not be possible for them to indicate any timeframe for completing the comprehensive review of the Criminal Justice System by them or the Ministry. The Committee understand that such matters may take time but at the same time they feel that the possible long time taken in fulfilling an Assurance cannot be a valid ground for dropping of the Assurance. The Ministry need to impress upon the Law Commission to complete the comprehensive review of the Criminal Justice System at the earliest. The Committee would also like to be apprised of the initiatives taken and progress made in the matter.</p>
13.	24.	USQ No. 415 dated 01.12.2015	Environment, Forest and Climate Change	Regulation of Hunting	<p>The Committee do not accede to the request made by the Ministry for dropping of the Assurance on the ground that the review of Wild Life Act is a long drawn process which includes stakeholder consultation, vetting of draft, etc. The Committee understand that such matters may take time but</p>

					<p>at the same time they feel that the possible long time taken/time factor cannot be a valid ground for dropping of an Assurance. Moreover, an Assurance cannot be dropped merely on the plea that similar replies have not been treated as Assurances by the Rajya Sabha Secretariat. Being a crucial wildlife and environmental issue, the Committee feel that the matter needs to be pursued till the final decision is arrived at. The Committee impress upon the Ministry that being the nodal Ministry, they need to co-ordinate with various Ministries/Departments as well as agencies/stakeholders concerned and bring the Assurance to its logical end.</p>
14.	25.	USQ No. 521 dated 26.02.2016	Corporate Affairs	Unethical Practices by Companies	<p>The Committee find themselves unable to accede to the request of the Ministry for dropping of the Assurance as the Ministry cannot wash their hands off by merely providing information that the cases coming before the Competition Commission of India require in-depth deliberation and advice of relevant field expert and there is no time frame for investigation. As the matter is of critical corporate governance issue, the Committee feel that there should be a prescribed timeframe and time bound procedure for dealing with complaints of unethical practices by companies. The Committee desire that the Ministry must vigorously pursue the matter and expedite the fulfilment of the Assurance. The Committee would also like to be apprised of the initiatives taken, status of cases under consideration/investigation and action taken against the erring companies.</p>

\* Implementation Report has since been laid on 11.12.2019



MINUTES  
COMMITTEE ON GOVERNMENT ASSURANCES  
(2019-2020)  
(SEVENTEENTH LOK SABHA)  
SIXTH SITTING  
(10.02.2020)

The Committee sat from 1500 hours to 1530 hours in Chairperson's Chamber, Room No. 216, Block-B, Extension to Parliament House Annexe, New Delhi.

**PRESENT**

**Shri Rajendra Agrawal - Chairperson**

**Members**

2. Shri Nihal Chand Chauhan
3. Shri Gaurav Gogoi
4. Shri Nalin Kumar Kateel
5. Shri Ramesh Chander Kaushik
6. Shri Ashok Mahadeorao Nete
7. Shri Santosh Pandey
8. Shri Chandra Sekhar Sahu
9. Dr. Bharatiben Dhirubhai Shyal
10. Shrimati Supriya Sule

**Secretariat**

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following two draft Reports without any amendments:-

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- (i) Draft First Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
  - (ii) Draft Second Report (17<sup>th</sup> Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

2. The Committee also authorized the Chairperson to present the Reports during the current Session of the Lok Sabha.

*The Committee then adjourned.*